BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF :

Devidas Khatri …… Applicant

Versus

Union Of India And Others …...Respondents

INDEX

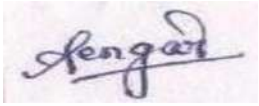
Sl. No.	**PARTICULARS**	**PAGE No.**
1	Counter Affidavit on behalf of Smt. Amita Gupta Proprietor of Modi Minerals Udyog	**1-18**
2	**Annexure R-1** True Copy of the EC issued to deponent vide letter No. 180/Parya/SEAC/967/2011/TA(M) dated 11.11.2014	**19-36**
3	**Annexure R-2** True Copy of the air pollution test conducted at the mining site of the deponent dated nil.	**37-55**
4	**Annexure R-3** Copy of the CTO issued to deponent dated 12.09.2022	**56-59**
5	**Annexure R-4** Photographs of the peripheral fencing done at the mining lease area by the deponent.	**60-61**

6	**Annexure R-5** True Copy of the Report submitted by the deponent dated nil in which RSPM, SPM, SO2, NOx is measured and found within permissible limits.	**62-67**
7	**Annexure R-6** True Copy of the Certificate of Registration of user for abstraction of water.	**68-70**
8	**Annexure R-7** Copy of detailed water flow and utilisation diagram in the washing unit of the deponent.	**71**
9	**Annexure R-8** Photographs depicting the safety training being conducted in the mining area of the deponent.	**72-77**
10	**Annexure R-9** Photograph of the site where the top soil is placed	**78-81**
11	**Annexure R-10** Photographs of plantation done at the mining site and the bills for the purchase of plants.	**82-90**
12	**Annexure R-11** True copy of the CTO granted vide letter No. 1803/Parya/SEAC/967/2011/TA(M) dated 11.11.2014.	**91-127**
13	**Annexure R- 12** Copy of the complaints done by the deponent against the illegal capture of the mining site by the private landowners	**128-133**
14	**Annexure R-13** Copy of the Letter received through the office of the DM Prayagraj dated 05.03.2021 and its payment dated 15.07.2021.	**134-135**

15	**Annexure R-14** Photographs and bills showing the CSR work done by the deponent's firm.	**136-157**
16	**Annexure R-15** Photographs and bills showing the CER work done by the deponent's firm.	**158-169**
17	Vakalatnama	**170**

Filed Through

Adv for Smt Amita Gupta



Place: New Delhi

Date : 31.08.2023

(Sidhinath Singh Sengar)
Advocate Enroll No UP/1080/19
Chamber No 107, S-Block
High Court of Delhi
New Delhi-110003
Ph-8005853084
sidhinathsengar@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF :

Devidas Khatri ..... Applicant

Versus

Union Of India And Others .... Respondents

REPLY ON BEHALF OF M/S MODI MINERALS UDYOG THROUGH ITS PROPRIETOR SMT. AMITA GUPTA

To, The Hon'ble Chairman and his companion
Members of the aforesaid Tribunal, New Delhi.

The Respondent above named,

MOST RESPECTFULLY SHOWETH:

I, Amita Gupta W/O Dwarika Prasad R/O Prayag Kunj Y-102, 3 Strechey Road, Civil Lines, Allahabad, Uttar Pradesh- 211001 do hereby solemn affirmation state as follows:

1. That the deponent is the proprietor in the firm named as "M/S Modi Minerals Udyog" and vide this present affidavit, the deponent is only bringing on record its objections to the Action Taken Report dated 23.02.2023 filed by the joint Committee before this Hon'ble Tribunal. The answering deponent reserves

its right to file a Para wise reply to the present application or additional reply to any facts, observation if need arises.

2. The issue raised in the present Original Application pertains to alleged illegal mining activities of Silica sand and washing plants of Silica sand in Shankargarh Block and nearby area like Pervaizabad, Lalapur, Bankipur, Janwa, Dhara etc., of Prayagraj District, U.P. It is further alleged that indiscriminate and excessive extraction of ground water for washing silica sand as well as illegal and unscientific mining are adversely affecting the environment and public health.

3. This Hon'ble Tribunal vide its order dated 01.08.2022 in O.A. No. 203 of 2021 found it necessary to require a factual and action taken report and, therefore, was pleased to constitute a 5 member Joint Committee to be headed by Regional Director, MoEF&.CC with Regional Director, CPCB, Member Secretary, State PCB, District Magistrate, Prayagraj and nominee of Indian Bureau of Mines (IBM), Government of India as members in which the State PCB and Regional Director, MoEF&.CC will jointly act as nodal agency for coordination.

4. That the deponent was found to be affected by the course of action proposed by the joint Committee. In compliance of the order dated 01.08.2022 passed by this Hon'ble Tribunal, the Joint Committee filed its report dated 23.02.2023 before this Hon'ble Tribunal stating various observations with regard to deponent's silica mine at page 228 and also sought to impose Environmental Compensation.

SUBMISSIONS

1. That the deponent's whole business is in the name of Modi Minerals Udyog through its proprietor Smt. Amita Gupta. Since the mining of silica and its furnishing from the washing unit constitutes a single business although the mining unit and washing unit are located at a distance of 3 kms. This is due to the restriction that the washing unit cannot be located near the mining area. Deponent was is possession of CTO (Consent to Operate) and EC (Environmental Clearance) for Modi Minerals Udyog (Prop Smt Anita Gupta). The said CTO and EC was for the whole business and there was no bifurcation into the business for the purpose of CTO and Washing unit as raw silica which is extracted through mining is not sold into the market without washing. Clause 24 of the Specific Conditions of deponents EC No. 180/Parya/SEAC/967/2011/TA(M) dated 11.11.2014 also states that

"Consent to operate shall be obtained from the UP Pollution Control Board, prior to the start of enhanced production from the mine"

Thus clause 24 clearly states that CTO for mining would be taken only when there is enhanced production from the permitted level in the mining. Since deponent production has never gone beyond the EC quantity, he never applied for a separate CTO for the mining lease.

True Copy of the EC issued to deponent vide letter No. 180/Parya/SEAC/967/2011/TA(M) dated 11.11.2014 is annexed herewith as **Annexure R-1.**

अमिता गुप्ता

2. That deponent was not found in default of excessive use of water, which is the main concern raised by the Applicant before the Hon'ble Tribunal. During the inspection of the Joint committee Magnetic water flow meter was available in the washing unit. A Concrete pit was available for washing of silica and the silt waste is used to level the soil in the area.

3. That since the deponent was in possession of CTO in the name of Modi Minerals Udyog which is a single unit involved in mining and washing the silica sand before its sale, deponent has not applied for the separate CTO, one for mining lease and another for washing unit. Moreover, no objections were raised by the concerned department during regular submissions of compliance report by the deponent.

4. That the deponent continuously monitored the Environmental parameters in the mining site and ensured that all the parameters are within the permitted criteria as per the EC terms. Test Reports against the Ambient Air and water quality was submitted with EC compliances from time to time. True Copy of the air pollution test conducted at the mining site of the deponent dated_---- are annexed herewith as **Annexure R-2.**

5. That however, when the inspection team came and asked for separate CTO for mining lease, then the deponent came to know that separate CTO is required for mining and washing. Hence the deponent immediately applied for separate CTO and accordingly fresh CTO for mining lease was issued on 12.09.2022. It is pertinent to mention that the deponent has been

carrying on the business of mining in the name of M/S Modi Minerals Udyog Ltd. Hence a CTO obtained for mining and washing in that name shows and implies that the mining activity was never carried out without a valid CTO. The requirement separate CTO's for both the activity at most can be a irregularity but not an illegality. Copy of the CTO issued to deponent dated 12.09.2022 is annexed as **Annexure R-3.**

6. That point wise reply for the observations submitted is

Observation based on Mining Plan	
DGPS survey of mining lease area is not done. Boundary pillars are not erected properly.	DGPS survey is completed and boundary pillars have been corrected.
Production, Development, Dumping, Plantation, Reclamation & rehabilitation works are not done as per the proposals of approved mining plan document. The mining operations are not being carried out in scientific & systematic manner. There is absolutely no relevance in approved proposals and actual working. Excavation is not in consonance with the 49 years of mining lease period.	It is submitted that the deponent has started the mining operations from the 01.07.2015 by the transfer deed from Sh. Kanhaiya Lal and is submitting mining plan from 2015 onwards and therefore cannot explain the excavation plan for the past 49 years but it is submitted that since the lease area is a rocky land and many times big rocks comes in the area of approved mining plan which needs to be shifted, therefore minor variations from approved

NOTARY ... GOVT. OF INDIA ... 13.12.2022

उपेन्द्रनाथ मुखिया

	mining plan may have taken place.

7. That point wise reply of the observations with regard to Environmental Clearance at Page no 228-229 of the report are

Observation based on Environmental Clearance	
It has been found that the peripheral fencing of the excavated Environmental Clearance area has not been done so far,	Peripheral fencing of the whole area has been done and the photographs of the same are annexed as **Annexure R-4**
It has been observed that the none of mine workers wearing personal protective equipment's (PPEs) likes, safety shoes, helmets mask etc on site,	It is submitted that the area where the mining is done is very hot and dry place due to which wearing of helmets etc on site becomes very difficult.
It has been observed that the miner is neither established nor conducting monitoring of the RSPM, SPM, SO2, NOx parameters at site,	It is submitted that deponent is submitting his returns in every six months in which all parameters with regard air pollution are duly submitted. Report submitted by the deponent dated …….. in which RSPM, SPM, SO2, NOx are measured and found within permissible limits is

NOTARY GOVT. OF INDIA D. R. Singh

अतिरिक्त प्रति

	submitted with this affidavit as **Annexure R-5**
It has been observed that the miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site,	It is submitted that the deponent has obtained the separate permission for abstraction of ground water from the Ground Water Department, Ministry of Jal Shakti, Government of UP under section 10(1) of the Uttar Pradesh Ground Water Management and Regulation Act. True Copy of the Certificate of Registration of user for abstraction of water is annexed as **Annexure R-6.** Deponent further states that the water used in the washing plant is used in very scientific manner where the same water is utilised many times. A magnetic flow meter is installed at the washing site. A detailed water flow and utilisation diagram is annexed for ready reference as **Annexure R-7**.
It has been observed that the miner is not given safety training to the employee,	Regular safety training is conducted in the mining lease area, Photographs of the same are Annexed herewith as **Annexure R-8.**
It has been observed that the miner does not have OB waste management	OB waste that comes out during mining is utilised for filling of the vacant pits in the area

NOTARY R. B. Singh R. No. GOVT. OF INDIA

It has been observed that miner does not stored top soil at site,	It is submitted that the top soil is collected and is stored at a separate place and is utilised to level the field once the mining is complete. Photograph of the site where the top soil is placed is annexed as **Annexure R-9.**
It has been observed that the 7.5meter safety zone planation has not been done throughout the boundary lease,	It is submitted that the whole area where the mining is conducted is very dry area and is also rocky terrain. Plantation are done in every rainy season but the plants die out due to scorching heat and rocky terrain. Photographs of plantation done at the mining site and the bills for the purchase of plants is annexed as **Annexure R-10.**
It has been observed that the PAs are using JCB etc.	

8. That point wise reply of the observations with regard to CTO (Consent to Operate) at Page no 229 of the report are

Observation based on Consent to Operate	
It is important to note here that the above lease is for	It is submitted that CTO is always taken under the Head "Sand and Morrum" as there is no separate head in the online website of

silica sand, whereas, the CTO has been granted for the sand and morrum	minemitra for silica sand but the Para 1 under specific conditions headings clearly states that "1. This consent is valid for production of Silica/Morrum – 12500 Cu Meter/year by opencast and semi mechanised mining in 17.75 hectare leased area at Bhukhand No. 84-87, 100, 101, 105-110, 120, 121, 123-134, 143 Village Janwa Tehsil-Bara, tehsil-Prayagraj" Therefore, it is incorrectly interpreted that the CTO has been granted for the sand and morrum only. True copy of the CTO dated 12.09.2022 is Annexed as Annexure R-2.
Operated mining without valid CTO during 2016 to 2022,	It is submitted that the CTO has been taken in the name of Modi Minerals Udyog, and the same is available with the deponent. Deponent's whole business is in the name of Modi Minerals Udyog (Prop Amt Amita Gupta). Deponent does business from two places, one where mining is done and another where the raw silica extracted is washed. Both are located at a distance of three Kms due to restriction that washing plant cannot be located near mining area. Deponent is in possession of CTO for M/S Modi Minerals Udyog which is valid from April 2015 to July 2023. True copy of the CTO granted vide letter No.

NOTARY

	1803/Parya/SEAC/967/2011/TA(M) dated 11.11.2014 is annexed as **Annexure R-11.** During the visit of the inspection team as formed under the directions of this Hon'ble Tribunal, told deponent that a separate CTO is required for the mining lease. Requirement of separate CTO one for mining lease and another for washing area was never informed to deponent despite filing of regular returns in EC Compliance with MOEF and UPPCB, Moreover it is also not viable for taking different CTO for the same business since all the miners involved in the silica mining do both the work of mining as well washing the raw silica and both cannot be taken as different business. Clause 24 of the Specific Conditions of deponents EC No. 180/Parya/SEAC/967/2011/TA(M) dated 11.11.2014 states that " Consent to operate shall be obtained from the UP Pollution Control Borad, prior to the start of enhanced production from the mine" Thus clause 24 clearly states that CTO for mining would be taken only when there is enhanced production from the permitted level in the mining. Since deponent production has never gone beyond the EC quantity, he never

NOTARY R.B. Singh

अधिवक्ता उत्तरा

	applied for a separate CTO for the mining lease. True copy of the EC No. 180/Parya/SEAC/967/2011/TA(M) dated 11.11.2014 is annexed as Annexure R-1. It is further submitted that as soon the Joint committee informed that a separate CTO is required for the mining lease, he immediately applied for the same and now is in possession of CTO both for the washing area and the mining lease as required by the Joint Committee. True Copy of the CTO for the mining lease area is annexed as Annexure R-2 (Mentioned above)

9. That point wise reply of the observations with regard Satellite images on various intervals at Page no 229 of the report are

Observations with regard Satellite images on various intervals	
Satellite image clearly depicted that the lease conduction non-significant mining during 2017 to 2019,	It is submitted that the whole land in which the mining is being conducted is a private land in the hands of the different land owners. Land owners often capture their land and start selling the land by dividing it into smaller housing plots against which the deponent has made several complaints to the concerned authorities but due to no action by the said authorities in spite of

NOTARY R. B. Singh GOVT. OF INDIA

	several complaints, non-significant mining was done during 2017-19. Copy of the complaints done by the deponent are annexed as **Annexure R-1**2
Significant mining has been observed during after 2019	That in continuation with the abovementioned reply wherein it was stated the reason for non-significant mining, it is submitted that since the deponent has been in possession of all the land in the area he started the mining as per the permitted quantity after 2019.
Mining outside of the lease has also been observed	It is submitted that the whole area where the mining is being conducted is the private land in the hands of the private landowners, moreover illegal mining is also very rampant in the area which is putting huge pressure to those miners who are doing mining after spending significant amount in taking proper clearances. These illegal miners are mining at less cost and makes business unviable for those mining in a legal way. Mining outside the lease area of the deponent has been done by these illegal miners.
No green belt has been developed	It is submitted that the whole area where the mining is conducted is very dry area and is also rocky terrain. Plantation are done in every rainy season but the plants die out due

NOTARY R. B. Singh

अतिरिक्त प्रति

	to scorching heat and rocky terrain. Photographs of plantation done at the mining site and the bills for the purchase of plants is annexed.

10. That with regard to the compiled information for calculation of Environmental Compensation as submitted in page 253 details of which are given in Page 256 where the Joint Committee has calculated the excess quantity with regard to the deponent as 72,447 tons has been wrongly assessed due to incorrect unit taken in permitted capacity. It is submitted that the permitted capacity of the deponent is 12,500 Cubic Meters per Years and not the 12,500 Tons per year. Hence on conversion of 12,500 Cubic Meters into tons, it has to be multiplied by 1.5 which becomes 18,750 tons in case of deponent.

11. That the deponents lease as was originally allotted was for 25,000 Tons per year vide letter No. 1803/Parya/SEAC/967/ 2011 /TA(M) dated 11.11.2014 in the name of Mr Kanhaiya Lal and the said Lease was valid from 01.04.2017 to 12.09.2022 until it has been transferred in the name of the deponent by which it was reduced to 12,500 Cubic Metre from 12.09.2022 vide letter No 365/Parya/SEIAA/967/2021 dated 17 Dec 2021. Hence the joint committee has wrongly took 12,500 Cubic Meters for EC for the whole period instead of calculating the permitted capacity as 25,000 Tons per year from 2015- 2021 and 12,500 Cubic Metres (which when multiplied by 1.5 coverts to 18750 Tons per year) from 2022 onwards. Therefore, the deponent has not done any illegal production for the said period.

NOTARY R. B. Singh Gov.

अतिरिक्त प्रति

12. That the correct calculation as per the deponent would be as follows:

Year	Permitted Quantity (Tons per annum)	Actual Production (Tons)	Excess Quantity	Illegal Production	Qnty. For Env. Comp. (Ton)
2017-18	25000	18767	0	0	0
2018-19	25000	19424	0	0	0
2019-20	25000	16225	0	0	0
2020-21	25000	5061	0	0	0
2021-22	18750	12970	0	0	0
Total			0	0	0

13. That beside this deponent submits that Silica Sand mining is a very low value and high labour-intensive business. Deponent's mining area is located in Shankargarh and population around 25 Kms of it is totally dependent on Silica mining for their livelihood. Most of the land is barren land and no agriculture is possible in the area. The area is very hot and dry and labours working in the area work very hard in scorching heat and summer to earn their livelihood. Considering the low value of silica being excavated from mines and huge labour involved, huge environmental compensation at this stage would result in losing the viability of the business and in turn would result in the shutting down of the whole business. This will have an adverse

NOTARY R. B. Singh Govt. of India

अनीता गुप्ता

effect on the employability in the area leaving thousands of labours into starvation.

14. That it is pertinent to bring into notice of this Hon'ble Tribunal that the deponent has already been fined for non-submission of mining plan in the COVID-19 period by the office of the District Magistrate Prayagraj through letter No. 742/Minerals/2020-21 dated 05.03.2021 which was duly paid by the deponent. Copy of the Letter received through the office of the DM Prayagraj dated 05.03.2021 and its payment dated 15.07.2021 is annexed as **Annexure R- 1**3.

15. That it is submitted that since the people in the whole area are very poor deponent is consistently involved in the CSR (Corporate Social Responsibility) work. Deponent is regularly organising free health check-up camps in the area for the benefit of the people working in the mining lease and well as for the people living in the nearby villages. Deponent is also distributing health care kits, winter clothing like blankets etc. In the month of Aug 2022 deponent has organised a free eye check-up camp in the area for the benefit of workers and local people. Some of the CSR work done by the Deponent in the year of 2022 is given below:

NOTARY R. B. Singh

Sl. No.	Date	Particulars	Remarks

1.	27.08.22	Free Health Checkup programme for workers and villagers	Photographs attached
2.	15.08.22	Independence Day Celebration	Photographs attached
3.	05.06.22	Distribution of Safety helmets, Safety shoes and safety jackets	
4.	14.01.22	Distribution of warm blankets for winter season to villagers	Photographs and bills attached
5.	01.07.22	Distribution of polythene and tarpaulin to villagers during rainy season	Bills attached

True Copy of the Photographs and bills showing the CSR work done by the deponent's firm is annexed as **Annexure R-14.**

16. That in addition to the fulfilment of CSR work Deponent is spending a considerable amount in fulfilling its environmental responsibilities under CER (Corporate Environmental Responsibility). Deponent has spent a huge funds for purchase of plants and for their maintenance to make the area greener, deponent is also educating the nearby villagers and workers in the mining lease about sustainable use of water and other natural resources by organising regular camps in the area. Some of the CER work done by the Deponent in the year of 2022 is given below:

NOTARY R. B. Singh Govt.

अधिवक्ता सूची

Sl. No.	Date	Particulars	Remarks
1.	06.07.22	Purchase and plantation of trees	Photographs and bills attached
2.	15.04.22	Purchase and plantation of plants	Photographs and bills attached
3.	09.09.22	Purchase and plantation of plants	Photographs and bills attached

Photographs and bills showing the CER work done by the deponent's firm is annexed as **Annexure R-15.**

17. It is further submitted that the illegal mining is very rampant in the area and strict action should be initiated against them since they are doing much damage to the environment as against the firms which are mining in the area after taking all the required permissions.

18. Lastly, it is submitted that the calculation of the Environmental Compensation Joint Committee is based on the erroneous facts and the findings in the Action taken report are also based on various facts which have been wrongly assessed by the committee which have been elaborately explained in the aforesaid mentioned paragraphs. In view of the above submissions, it is requested that the Hon'ble Tribunal may be pleased to consider the submissions of the deponent in her favour and dispose of the present application with regard to the deponent without awarding any costs for environmental compensation.

NOTARY R. B. Singh. R. N. No. 2030 GOVT. OF INDIA

अधिवक्ता सूची

Whatever stated hereinabove is true and correct to the best of my knowledge and belief and no part thereof has been concealed therein.

उमा गुप्ता

DEPONENT

VERIFICATION

Verified at New Delhi on this date of ____ Aug 2023 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

उमा गुप्ता

DEPONENT

NOTARY

R. B. Singh

SOLEMNLY AFFIRMED before me on ..... at AM/PM by Sri/Smt ..... identified by Mr. ..... Advocate to be his/her affidavit as true and correct to his/her knowledge which is here by verified and attested

R.B Singh
Advocate/Notary

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in, www.seiaaup.com

To,

Shri Kanhaiya Lal,
C/o Shri Dwarika Prasad Gupta,
43/1, S.P. Marg, Civil Lines,
Allahabad, U.P. 211001

Ref: 1803 /Parya/SEAC/967/2011/TA ()M Date 11.11.2014 October, 2014

Sub:- Environmental clearance for proposed of Janwa Silica Sand Mine at Janwa, Taluka-Bara, District-Allahabd, U.P. (Leased area 17.75 ha.)Mr. Kanhaiya Lal C/o Shri Dwarika Prasad Gupta, 43/1, S.P. Marg, Civil Line, Allahabad, U.P.

Dear Sir,

Please refer to your application/letter dated 20.04.2011, 16.02.2014, 18.04.2014, 29.05.2014 addressed to the Secretary, SEAC, Dr. Bhim Rao Ambedkar Paryavaran Parisar, Gomti Nagar, U.P., Lucknow.

The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 12.09.2014. A presentation was made by the representative of the project proponent along with their consultant M/s Ascenso Management and Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:

1. The Environmental clearance is sought for Janwa Silica Sand Mine at Bhukhand no. 84-87, 100, 101, 105-110, 120, 121, 123-134, 143, Village-Janwa, Tehsil-Bara, District-Allahabad, U.P.
2. Mining lease was granted over an area of 20.71 ha in favour of Kanahaiya Lal dated 25/5/1973 for a periods of 20 years. Lease was applied for first renewal on dated 18/05/1992 by Kanahaiya Lal for the period of 20 years. Later lease was renewed in favor of Kanahaiya Lal over an area of 17.75 Ha for the period of 20 Years dated 25.5.93. Currently lease is under renewal. Lease was applied for renewal on dated 18.06.2012 for the periods of 20 years over an area of 17.75 Ha. This application relates to environmental clearance for renewal of mining lease.
3. The mining plan has been approved for the proposal period of 2010-11 to 2013-14 vide letter no. UP/Allahabad/sisd/MPLN/R-02/10-11 dated 02/05/2011. The project proponent has made a request to Indian Bureau of Mines for extension of its validity period. The mining shall be undertaken as per the proposals mentioned in mining plan.
4. Ultimate depth of the proposed project is near about 5 Meter bgl i.e. near about 139 m AMSL.
5. Washing of silica sand shall not be treated a part of project proposal submitted for Environmental clearance.
6. As per the form-1/mining plan, the collection of 25,000 TPA Silica Sand is proposed from 17.75 Ha mining lease area.
7. The mining plan has been prepared by M/s Balram Singh Associates Pvt. Ltd. (RQP No.-RQP/JBP/105/2003/B).
8. 300 working days in a year are proposed for mining.
9. Mining will be opencast type and manual.
10. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14-09-2006.

11. During operation the maximum number of workers is 42.
12. The water requirement will be limited to 6.9 KLD from the nearby sources.
13. CSR activities with Rs. 2 lacs/year shall be executed and report shall be submitted to SEIAA.
14. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
15. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006 as per affidavit dated 04/08/2014 submitted by the project proponent.
16. The project proposal fall under category – 1(a) of EIA Notification, 2006 (as amended).
17. There is no litigation pending in any court regarding the project.

Based on the recommendations of the SEAC meeting held on 12/09/2014 on the above said project, the State Level Environment Impact Assessment Authority (SEIAA), (Meeting held on 15.10.2014 has decided to grant the Environmental Clearance for the title project for the Collection of 25,000 TPA Silica Sand is proposed from 17.75 ha. along with all the following General and Specific Conditions:

General conditions:

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. No change in the calendar plan including excavation, quantum of mineral silica sand and waste should be made.
3. Conservation measures for protection of flora and fauna in the core & buffer zone should be drawn up in consultation with the local forest and wildlife department.
4. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, SO2 & NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
5. Data on ambient air quality (RSPM, SPM, SO2 & NOx) should be regularly submitted to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board once in six months.
6. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
8. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.

9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
10. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board.
12. The project authorities should inform to the MoEF, Regional Office located at Lucknow regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The MoEF, Regional Office located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the MoEF, Regional Office located at Lucknow by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the State level impact Assessment Authority, U. P. MoEF, Regional Office, Lucknow, and U.P Pollution Control Board.
15. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
16. U.P Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the U.P Pollution Control Board and also at web site of the SEIAA at http://seiaaup.com and a copy of the same should be forwarded to the MoEF, Regional Office located at Lucknow.
18. Project falling with in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

Specific conditions:

1. The environmental clearance is subject to approval of the State Land use Department, Government of U.P for diversion of agricultural land for non-agricultural use.
2. The project proponent shall obtain Consent to Establish from the U.P State Pollution Control Board and effectively implement all the conditions stipulated therein.
3. Environmental clearance shall be subject to grant of mining lease in favour of project proponent.
4. Mining operations shall be undertaken as per approved mining plan.
5. Washing of silica sand shall not be permitted under this clearance.

6. A record of daily production capacity, engagement of man power and transport vehicles should be maintained.
7. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table.
8. The project proponent shall ensure that no natural watercourse and/or water resources are obstructed due to any mining operations.
9. The top soil shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
10. The over burden (OB) generated shall be disposed off at the earmarked site in accordance with the approved mine plan. The OB dump shall not be kept active for a long period of time and its phase wise stabilization shall be carried out. The OB dump shall be properly terraced so that the overall slope of the dump shall not exceed 27 degree. The OB dump should be scientifically vegetated with suitable native species to prevent erosion and surface run off. It shall be ensured that the OB does not flow into agricultural fields. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the SEIAA, U. P. on six monthly basis.
11. Catch drains and siltation ponds of appropriate size shall be constructed for the working pit, soil, OB and mineral dumps to arrest flow of silt and sediment into the agricultural fields and the water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly de-silted particularly after the monsoon and maintained properly.

    Garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and the over burden dump to prevent run off of water and flow of sediments directly into the agricultural fields and the water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and de silted at regular intervals.
12. The void left unfilled in the area shall be converted into the water body. The higher benches of excavated void/mining pit shall be terraced and plantation done to stabilize the slopes. The slope of higher benches shall be made gentler for easy accessibility by local people to use the water body.
13. Peripheral fencing shall be carried out along the excavated area.
14. Dimension of the retaining wall at the toe of the OB dump and the OB benches within the mine to check run-off and siltation should be based on the maximum rain fall data.
15. Plantation shall be raised as 7.5 m wide green belt in the safety zone around the mining lease, over burden dump, around water body, roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 1000 plants per ha.
16. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM (PM_{10} and $PM_{2.5}$) such as around

crushing and screening plant, loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the U.P Pollution Control Board in this regard.

17. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, U.P Ground Water Board.
18. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezo meters during the mining operation. The monitoring should be carried out four times in a year i.e., pre-monsoon, monsoon, post-monsoon and winter and the data thus collected shall be sent regularly to the SEIAA. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
19. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water, if any) for the project.
20. Suitable rainwater harvesting measures on long term basis shall be planned and implemented in consultation with the Regional Director, U.P. Ground Water Board.
21. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
22. Drilling and Blasting operations shall not be carried out.
23. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
24. Consent to operate shall be obtained from the U.P Pollution Control Board, prior to start of enhanced production from the mine.
25. Liquid waste from toilets etc, should be properly managed so that ground water is not contaminated.
26. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and displayed at the site and followed accordingly.
27. Provision shall be made for the housing of labour near the site with all necessary infrastructure and facilities such as fuel for cooking, sanitation, safe drinking water, medical health care, crèche etc.
28. A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the SEIAA, U. P. 5 years in advance of final mine closure for approval.
29. All workers engaged must be covered under ESI as per mines act or under group insurance scheme.

The SEIAA also directed that blasting will be done only after getting the permission from the mining department.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(J. S. Yadav)
Member Secretary, SEIAA

No. 1803 /Parva/SEAC/967/2011/TA(M) Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Allahabad, U.P.
5. Director, Department of Geology & Mining, U.P., Lucknow.
6. The Member Secretary, U.P. PCB, PICUP Bhawan, Gomti Nagar, Lucknow.
7. Copy to Web Master/Guard file.

10/11/14

(Dr. R.K. Sardana)
Secretary, SEAC/
Director (I/c), Environment

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeupllko@yahoo.com
Website : www.seiaaup.com

To,

Shri Abhilesh Kumar Gupta
S/o Shri Dwarika Prasad Gupta,
43/1 S.P. Marg Civil lines Allahabad.

Ref. No. 365 /Parya/SEIAA/967/2021 Date: 17 December, 2021

Reference- MoEFCC Proposal no- SIA/UP/MIN/207287/2021 & SEIAA, U.P File no- 967

Sub: Transfer of the EC for the Janwa Silica Sand Mining project at Bhukhand no. 84-87, 100. 101, 105-110, 120, 121, 123-134, 143 village – Janwa, Tehsil- Bara, District-Allahabad, state-UP (leased area- 17.75 ha) F.N. -967

Dear Sir,

Please refer to your letter dated 01-04-2021 addressed to the Chairman, SEIAA, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 24-11-2021.

SEIAA noted that the above project was taken in its 495th meeting dated 29.09.2021 in which SEIAA noted that physical report of the above lease is not submitted as per Parivesh Portal and the area is also not mentioned in DSR. Hence SEIAA opined that the project proponent shall submit the same. The project proponent has submitted his reply vide letter dated 19.10.2021.

SEIAA reviewed the reply and also SEIAA gone through the letter of Mrs. Amita Gupta dated 08.06.2021 regarding transfer of Environmental Clearance to the above project issued vide letter no. 1803/ Parya SEAC/967/2011 TAM dated 11.11.2014. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Shri Kanhaiya Lal C/o Shri Dwarika Prasad Gupta 43/1 S.P. Marg Civil lines Allahabad. SEIAA gone through the deed of transfer of mining lease dated 01.07.2015 between the two parties, letter no. 3448/Khanan-2015-16 dated 07.08.2015, letter no. UP/Allahabad/SISD/MPLN/R-02/10-11 dated 02.05.2011 of IBM Central Zone and mining plan approval letter dated 10.06.2021. SEIAA opined to transfer Environmental Clearance issued vide letter no. 1803/ Parya/ SEAC/ 967/ 2011TAM dated 11.11.2014 from Shri Kanhaiya Lal C/o Shri Dwarika Prasad Gupta 43/1 S.P. Marg Civil lines Allahabad to Smt. Amita Gupta W/o Shri Dwarika Prasad Gupta and Shri Abhilesh Kumar Gupta S/o Shri Dwarika Prasad Gupta, 43/1 S.P. Marg Civil lines Allahabad for 5 years and 12,500 m^3 capacity.

Transfer of Environmental Clearance issued to Jarwa Silica Sand Mining project at Khakhand no. 84-87, 100, 101, 105-110, 120, 121, 123-134, 145 village – Jarwa, Tehsil- Bara, District-Allahabad, state-UP (leased area- 17.75 hal F.N.-967

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

Rest all the content of Environmental Clearance letter no. 1803/Parya SEAC/967/2011 TAM dated 11.11.2014 shall remain same.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

No...../Parya/SEIAA/967/2020 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Allahabad, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

EC Compliance Date Range

1. 01.01.2015 To 30.06.2015

2. 01.07.2015 To 31.03.2016

3. 01.04.2016 To 31.03.2017

4. 01.04.2017 To 30.09.2017

5. 01.10.2017 To 31.03.2018

6. 01.04.2018 To 31.03.2020

7. 01.04.2020 To 30.09.2021

8. 01.10.2021 To 31.03.2022

9. 01.04.2022 To 30.09.2022

To,
Regional Office,
Ministry of Environment & Forest,
(CentralRegion), KendriyaBhavan,
5th Floor, Sector-H,Aliganj,
Lucknow-226024

Date: 24 / 02 / 2016

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine at Janwa , Taluka – Bara , District – Allahabad , U.P. (Leased Area 17.75 Ha) Mr. Kanhaiya Lal C/O Shri Dwarika Prasad Gupta , 43/1 , S.P. Marg , Civil Line , Allahabad , U.P. Jan'15 – June'15

Ref: Environment Clearance Letter No. 1803 / Parya / SEAC / 967 / 2011 / TA ()M Dated-11-11-2014

Dear Sir,

This has reference to the State Level Expert Environmental impact Assessment Authority Uttar Pradesh (U.P.)EC letter No- **Letter No. 1803 / Parya / SEAC / 967 / 2011 / TA ()M** , which we have been asked to submit the Compliance with the specific and general conditions. Compliance Period : **January 2015 to June 2015** .

In view of above, we are approaching you by submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards.
2. Environmental monitoring report.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you,
Yours Sincerely,

कन्हैया लाल

Shri Kanhaiya Lal
(Authorised Signatory)

Copy to:

1) The Director, Directorate of Environment , U.P.
2) The Member Secretary, U.P. PCB , Gomti Nagar, Lucknow

To,
Regional Office,
Ministry of Environment & Forest,
(CentralRegion), Kendriya Bhavan,
5th Floor, Sector-H, Aliganj,
Lucknow-226024

Date:
12/02/17

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine, village-Janwa, Tehsil: Bara & District- Allahabad, Uttar Pradesh Leased Area- 17.75 Hectare. 01.07.2015 To 31.03.2016

Ref: Environment Clearance Letter No. 1803/parya/SEAC/967/2011/TA (M) Dated- 11-11-2014

Dear Sir,

This has reference to the State Level Expert Environmental impact Assessment Authority Uttar Pradesh (U.P.)EC letter No- **1803/parya/SEAC/967/2011/TA (M) Dated- 11-11-2014**vide which we have been asked to submit the Compliance with the specific and general conditions.

In view of above, we are approaching you by submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards.
2. Environmental monitoring report.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you,
Yours Sincerely,

Shri Kanhaiya Lal
(Authorised Signatory)

16/2/17

Copy to:
The Member Secretary, SEIAA, U.P. Govt., Lucknow

Date: 05-06-2017

To,
Regional Office,
Ministry of Environment & Forest,
(CentralRegion), Kendriya Bhavan,
5th Floor, Sector-H, Aliganj,
Lucknow-226024

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine, village-Janwa, Tehsil: Bara & District- Allahabad, Uttar Pradesh Leased Area-17.75 Hectare. 01.04.2016 To 31.03.2017

Ref: Environment Clearance Letter No. 1803/parya/SEAC/967/2011/TA (M) Dated- 11-11-2014

Dear Sir,

This has reference to the State Level Expert Environmental impact Assessment Authority Uttar Pradesh (U.P.)EC letter No- **1803/parya/SEAC/967/2011/TA (M) Dated- 11-11-2014**vide which we have been asked to submit the Compliance with the specific and general conditions.

In view of above, we are approaching you by submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards.
2. Environmental monitoring report.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you,
Yours Sincerely,

Shri Kanhaiya Lal
(Authorised Signatory)

Copy to:
The Member Secretary, SEIAA, U.P. Govt., Lucknow

To,
Regional Office,
Ministry of Environment & Forest,
(CentralRegion), Kendriya Bhavan,
5th Floor, Sector-H, Aliganj,
Lucknow-226024

Date: 17-12-2017

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine, village-Janwa, Tehsil: Bara & District- Allahabad, Uttar Pradesh Leased Area-17.75 Hectare. April 17 – March Sep 17

Ref: Environment Clearance Letter No. 1803/parya/SEAC/967/2011/TA (M) Dated- 11-11-2014

Dear Sir,

This has reference to the State Level Expert Environmental impact Assessment Authority Uttar Pradesh (U.P.)EC letter No- **1803/parya/SEAC/967/2011/TA (M) Dated- 11-11-2014**vide which we have been asked to submit the Compliance with the specific and general conditions.

In view of above, we are approaching you by submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards.
2. Environmental monitoring report.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you,
Yours Sincerely,

Shri Kanhaiya Lal
(Authorised Signatory)

Copy to:
The Member Secretary, SEIAA, U.P. Govt., Lucknow

To,
Regional Office,
Ministry of Environment & Forest,
(CentralRegion), Kendriya Bhavan,
5th Floor, Sector-H, Aliganj,
Lucknow-226024

Date: 15-06-2018

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine, village-Janwa, Tehsil: Bara & District- Allahabad, Uttar Pradesh Leased Area- 17.75 Hectare. Oct 17 — March 18

Ref: Environment Clearance Letter No. 1803/parya/SEAC/967/2011/TA (M) Dated- 11-11-2014

Dear Sir,

This has reference to the State Level Expert Environmental impact Assessment Authority Uttar Pradesh (U.P.)EC letter No- **1803/parya/SEAC/967/2011/TA (M) Dated- 11-11-2014**vide which we have been asked to submit the Compliance with the specific and general conditions.

In view of above, we are approaching you by submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated enviroumental conditions/ safeguards.
2. Environmental monitoring report.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you,
Yours Sincerely,

Shri Kanhaiya Lal
(Authorised Signatory)

पर्यावरण एवं वन मंत्रालय
पत्र प्राप्ति किया 23-7-18
क्षेत्रीय कार्यालय मध्य क्षेत्र, लखनऊ

Copy to:
The Member Secretary, SEIAA, U.P. Govt., Lucknow

Kanhaiya Lal Sethi

Mines Owner : Silica Sand Mines

Village-Janwa, P.O. Shankargarh, Teh.Bara, Dist. Allahabad (U.P.)

Corr. Address : 43/1, S.P. Marg, Civil Lines, Allahabad - 211001 (U.P.)

Dated: 21.01.2021

To,
Regional Officer,
Ministry of Environment & Forest,
(Central Region), Kendriya Bhavan,
5th Floor, Sector-H, Aliganj,
Lucknow-226024

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine, Village-Janwa, Tehsil: Bara & District- Allahabad, Uttar Pradesh Leased Area-17.75 Hectare.
(1.4.2018 - 31.3.2020)

Ref: Environment Clearance Letter No. 1803-parya/SEAC/967/2011/TA (M) Dated 11.11.2014

Dear Sir,

This has reference to the State Level Expert Environment impact Assessment Authority Uttar Pradesh (U.P) EC letter No. **1803-parya/SEAC/967/2011/TA (M) Dated 11.11.2014** vide which we have been asked to submit the Compliance with the specific and general conditions.

In view of above, we are approaching you by submitting a copy of the following information documents for your kind perusal:

1. Point-wise compliance of the stipulated environment conditions/safeguards.
2. Environmental monitoring report.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you
Yours Sincerely,

Shri Kanhaiya Lal
(Authorised Signatory)

Copy to:
The member Secretary, SEIAA, U.P. Govt., Lucknow

09/02/2021

o/c

3

Kanhaiya Lal Sethi

Mines Owner : Silica Sand Mines

Village-Janwa, P.O. Shankargarh, Teh.Bara, Dist. Allahabad (U.P.)

Corr. Address : 43/1, S.P. Marg, Civil Lines, Allahabad - 211001 (U.P.)

Dated : 29.11.2021

To,
Regional Officer,
Ministry of Environment & Forest,
(Central Region), Kendriya Bhavan,
5th Floor, Sector-H, Aliganj,
Lucknow-226024

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine, Village-Janwa, Tehsil: Bara & District- Allahabad, Uttar Pradesh Leased Area-17.75 Hectare. (01.04.2020 to 30.09.2021)

Ref: Environment Clearance Letter No. 1803-Parya/SEAC/967/2011/TA (M) Dated 11.11.2014

Dear Sir,
This has reference to the State Level Expert Environment impact Assessment Authority Uttar Pradesh (U.P) EC letter No. **1803-parya/SEAC/967/2011/TA (M) Dated 11.11.2014** vide which we have been asked to submit the Compliance with the specific and general conditions.

In view of above, we are approaching you by submitting a copy of the following information documents for your kind perusal:

1. Point-wise compliance of the stipulated environment conditions/safeguards.
2. Environmental monitoring report.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you
Yours Sincerely,

Shri Kanhaiya Lal
(Authorised Signatory)

Copy to:
The member Secretary, SEIAA, U.P. Govt., Lucknow

RECEIPT 21/12/21 28-12-21

23.06.2022

To,
Regional Officer,
Ministry of Environment & Forest,
(Central Region), Kendriya Bhavan,
5th Floor, Sector-H, Aliganj,
Lucknow-226024

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine, Village-Janwa, Tehsil: Bara & District-Allahabad, Uttar Pradesh Leased Area-17.75 Hectare. 01.10.2021 To 31.03.2022.

Ref: Environment Clearance Letter No. 1803-parya/SEAC/967/2011/TA (M) Dated 11.11.2014

Dear Sir,

This has reference to the State Level Expert Environment impact Assessment Authority Uttar Pradesh (U.P) EC letter No. **1803-parya/SEAC/967/2011/TA (M) Dated 11.11.2014** vide which we have been asked to submit the Compliance with the specific and general conditions.

In view of above, we are approaching you by submitting a copy of the following information documents for your kind perusal:

1. Point-wise compliance of the stipulated environment conditions/safeguards.
2. Environmental monitoring report.
3. EC Transfer Letter.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you,
Yours Sincerely,

Amita Gupta
(Authorised Signatory)

Copy to:
The member Secretary, SEIAA, U.P. Govt., Lucknow

Ministry of Environment Forest and Climate Change
R.O., Lucknow

Modi Minerals Udyog

(AN ISO 9001:2008 CERTIFIED COMPANY)

Mines Owner, Manufacturer & Supplier : High Silica Sand, Specialist in Washed & Graded Silica Sand

Regd. Office :
Manohar Hotel,
Pannilal Chowk,
Satna (M.P.)

MS CERT

JAS-ANZ

Branch Office :
P.O. Shankargarh -212108
Allahabad
(U.P.)

Ref. :

Date : 31-01-2023

To,
Regional Officer,
Ministry of Environment & Forest,
(Central Region), Kendriya Bhavan,
5th Floor, Sector-H, Aliganj,
Lucknow-226024

Sub: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of Janwa Silica Sand Mine, Village-Janwa, Tehsil: Bara & District- Allahabad, Uttar Pradesh Leased Area-17.75 Hectare. 01-04-2022 To 30-09-2022

Ref: Environment Clearance Letter No. 1803-parya/SEAC/967/2011/TA (M) Dated 11.11.2014

Dear Sir,

This has reference to the State Level Expert Environment impact Assessment Authority Uttar Pradesh (U.P) EC letter No. **1803-parya/SEAC/967/2011/TA (M) Dated 11.11.2014** vide which we have been asked to submit the Compliance with the specific and general conditions.

In view of above, we are approaching you by submitting a copy of the following information documents for your kind perusal:

1. Point-wise compliance of the stipulated environment conditions/safeguards.
2. Environmental monitoring report.
3. EC Transfer letter.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you
Yours Sincerely,

Amita Gupta
(Authorised Signatory)

31-1-023

Copy to:
The member Secretary, SEIAA, U.P. Govt., Lucknow

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001: 2008 Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, UP

Ph. No.: 0120-2449299, +91-9971912476, 9350952231,

Website: http://www.ultralabnoida.com

E-mail: ultraresearchlab@gmail.com

TEST REPORT

Water Sample Analysis

Report Code: W-16022015-01 Issue Date: 19/02/2015

Issued To : SHRI KANHAIYA LAL C/O SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG,CIVIL LINES
DISTRICT – ALLAHABAD , UTTAR PRADESH ,211002

Project Name	:	Mining of Stone Ballast/Khanda (Sand Mine)
Sample Received On	:	16/02/2015
Sample Drawn By	:	Mr. Shantun Singh (UTRL)
Sample Description	:	Ground Water
Khasra/Khand No.	:	84-87,100,101,105-110,120,121,123-134,143
Area	:	17.75 Ha
Sampling Location	:	Near Village-Jamwa
Tehsil & District	:	Bara ,Allahabad (U.P)
Sample Drawn On	:	13/02/2015
Sample Quantity	:	2.0 Liter
Weather Conditions	:	Normal
Analysis Duration	:	16/02/2015 To 19/02/2015

RESULTS

S.No.	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11)	7.83	-
2.	Colour	IS:3025(Part-4)	<5.0	Hazen
3.	Odour	IS:3025(Part-5)	Unobjectionable	-
4.	Calcium(as Ca)	IS:3025(Part-40)	84.16	mg/l
5.	Magnesium(as Mg)	IS:3025(Part-46)	13.99	mg/l
6.	Total Hardness (as$CaCO_3$)	IS:3025(Part-21)	268.0	mg/l
7.	Chloride(as Cl)	IS:3025(Part-32)	193.38	mg/l
8.	Alkalinity(as $CaCO_3$)	IS:3025(Part-23)	181.47	mg/l
9.	Iron(as Fe)	IS:3025(Part-53)	0.064	mg/l
10.	Fluoride(as F)	APHA-4500 F	0.39	mg/l
11.	Total Dissolved Solid	IS:3025(Part-16)	518.0	mg/l
12.	Nitrate(as NO3)	IS:3025(Part-34)	19.14	mg/l
13.	Electrical Conductivity	IS:3025(Part-14)	822.0	µs/cm.

End of Report

Note:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

For ULTRA TESTING & RESEARCH LABORATORY

ULTRA TESTING & RESEARCH LABORATORY C-43, SEC-88 NOIDA

Checked By

(Authorized Signatory)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001: 2008 Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, UP
Ph. No.: 0120-2449299, +91-9971912476, 9350952231,
Website: http://www.ultralabnoida.com
E-mail: ultraresearchlab@gmail.com

Checked By (Authorized Signatory)

TEST REPORT

Ambient Air Quality Analysis

Report Code:AAQ-16022015-01 **Issue Date: 19/02/2015**

Issued To : SHRI KANHAIYA LAL C/O SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG,CIVIL LINES
DISTRICT – ALLAHABAD , UTTAR PRADESH ,211002

Project Name	:	Janwa Silica Sand Mining
Sample Drawn On	:	13/02/2015 to 14/02/2015
Sample Drawn By	:	Mr. Shantun Singh (UTRL)
Sample description	:	Ambient air
Sampling Location	:	On Project Site (Near Village-Janwa)
Bhukhand No.	:	84-87,100,101,105-110,120,121,123-134,143
Area	:	17.75 Hact
Tehsil & District	:	Bara ,Allahabad (U.P)
Analysis Duration	:	16/02/2015 To 19/02/2015
Average Flow Rate of SPM (m^3/min.)	:	1.056
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respairable Dust Sampler (PM_{10}) Fine Particulate Sampler (PM2.5) With Gaseous Attachment,
Weather Condition	:	Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	85.18	µg /m^3	100.0
2.	Particulate Matter ($PM_{2.5}$)	CPCB Volume – I / Gravimetric	45.72	µg /m^3	60.0
3.	Sulphur Dioxide (SO_2)	IS:5182 Part-II	16.63	µg /m^3	80.0
4.	Nitrogen Dioxide (NO_X)	IS:5182 Part-VI	30.92	µg /m^3	80.0

End Of Report

Note:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report unless until specified by the customer.

For ULTRA TESTING & RESEARCH LABORATORY

Checked By (Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY ★ C-43, SEC-88, NOIDA (U.P.)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: 0120-6540577, +91-9971912476, 9350952231

Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

TEST REPORT

Soil Sample Analysis

Report Code: SS-11032017-01 **Issue Date: 14/03/2017**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn By	:	UTRL
Sample Description	:	Soil
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Sample Drawn On	:	10/03/2017
Sample Quantity	:	2.0 Kg
Analysis Duration	:	11/03/2017 To 14/03/2017

RESULTS

S. No.	Parameter	Units	Result	Test Method
1	Texture	-	Sandy Clay Loam	IS: 2720 (part-4), 1985 Reaff:2006
	Silt	%	20.26	IS: 2720 (part-4), 1985 Reaff:2006
	Clay	%	31.10	IS: 2720 (part-4), 1985 Reaff:2006
	Sand	%	48.64	IS: 2720 (part-4), 1985 Reaff:2006
2	pH	-	7.91	IS: 2720 (part-26),1987
3	Electrical Conductivity	µmhos/cm	412.6	IS: 14767:2000
4	Potassium	Kg/Hect.	227.52	UTRL/STP/SOIL
5	Sodium	Kg/Hect.	132.80	UTRL/STP/SOIL
6	Nitrogen(as N)	%	0.058	UTRL/STP/SOIL
7	Water Holding Capacity	%	29.42	UTRL/STP/SOIL
8	Phosphorus	Kg/Hect.	70.43	UTRL/STP/SOIL
9	Organic Carbon	%	0.43	IS: 2720 (part-22)
10	Bulk Density	gm/cc	1.30	UTRL/STP/SOIL

End of Report

Note:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: 0120-6540577, +91-9971912476, 9350952231

Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-11032017-01 **Issue Date: 14/03/2017**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn On	:	09/03/2017 to 10/03/2017
Sample Drawn By	:	UTRL
Sample Description	:	Ambient Air
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Analysis Duration	:	11/03/2017 To 14/03/2017
Average Flow Rate of PM (m^3/min.)	:	1.1
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respairable Dust Sampler (PM_{10}) Fine Particulate Sampler (PM2.5) With Gaseous Attachment.

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per NAAQS
1.	Particulate Matter (PM_{10})	IS:5182 (Part-XXIII):2006	89.11	µg /m^3	100.0
2.	Particulate Matter ($PM_{2.5}$)	CPCB Volume – 1 / Gravimetric	40.62	µg /m^3	60.0
3.	Sulphur Dioxide (as SO_2)	IS:5182(Part-II):2001	15.89	µg /m^3	80.0
4.	Nitrogen Dioxide (as NO_X)	IS:5182 (Part-VI):2006	23.74	µg /m^3	80.0

Note:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose.
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: 0120-6540577, +91-9971912476, 9350952231

Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

Noise Report

Report Code: N-11032017-01 **Issue Date: 14/03/2017**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/I, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn On	:	09/03/2017 to 10/03/2017
Sample Drawn By	:	UTRL
Sample Description	:	Ambient Noise
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Sampling Time	:	24 hrs
Analysis Duration	:	11/03/2017

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1	EQUIVALENT NOISE LEVEL (6.0 AM TO10.0PM)	62.5	dB(A)	--	--	--
2	EQUIVALENT NOISE LEVEL (10 PM TO 6.0AM)	41.8	dB(A)	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

Notes:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test .

Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: 0120-6540577, +91-9971912476, 9350952231

Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

TEST REPORT

Water Sample Analysis

Report Code: W-11032017-01 **Issue Date: 14/03/2017**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Collected By	: UTRL
Sample Description	: Ground Water
Bhukhand No.	: 84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	: 17.75 Hectare
Sampling Location	: On Project Site(Near Village-Janva)
Taluka & District	: Bara, Allahabad (U.P.)
Sample Drawn On	: 10/03/2017
Sample Quantity	: 2.0 Liter
Weather Conditions	: Normal
Analysis Duration	: 11/03/2017 To 14/03/2017

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1.	pH	IS:3025(Part-11)	7.25	-	6.5 – 8.5	No Relaxation
2.	Colour	IS:3025(Part-4)	<5.0	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-7)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.0	NTU	1	5
6.	Calcium(as Ca)	IS:3025(Part-40)	49.60	mg/l	75	200
7.	Magnesium (as Mg)	IS:3025(Part-46)	11.66	mg/l	30	100
8.	Total Hardness (as $CaCO_3$)	IS:3025(Part-21)	172.0	mg/l	200	600
9.	Chloride(as Cl)	IS:3025(Part-32)	127.19	mg/l	250	1000
10.	Iron(as Fe)	IS:3025(Part-53)	<0.05	mg/l	0.3	No Relaxation
11.	Fluoride(as F)	APHA-4500 F	0.73	mg/l	1	1.5
12.	Total Dissolved Solid	IS:3025(Part-16)	684.0	mg/l	500	2000

End of Report

Note:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY
(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)
Certificate No. T-3142
Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.
Ph.: No.: 0120-6540577, +91-9971912476, 9350952231
Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

Noise Report

Report Code: N-23032018-01
Issue Date: 27/03/2018

Issued To : SHRI KANHAIYA LAL
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn On	:	21/03/2018 to 22/03/2018
Sample Drawn By	:	UTRL
Sample Description	:	Ambient Noise
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Sampling Time	:	24 hrs
Analysis Duration	:	23/03/2018

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1	EQUIVALENT NOISE LEVEL (6.0 AM TO10.0PM)	63.5	dB(A)	--	--	--
2	EQUIVALENT NOISE LEVEL (10 PM TO 6.0AM)	40.8	dB(A)	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

Notes:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test .

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: 0120-6540577, +91-9971912476, 9350952231

Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

TEST REPORT

Water Sample Analysis

Report Code: W-23032018-01 **Issue Date: 27/03/2018**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Collected By	: UTRL
Sample Description	: Ground Water
Khukhand No.	: 84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	: 17.75 Hectare
Sampling Location	: On Project Site(Near Village-Janva)
Taluka & District	: Bara, Allahabad (U.P.)
Sample Drawn On	: 22/03/2018
Sample Quantity	: 2.0 Liter
Weather Conditions	: Normal
Analysis Duration	: 23/03/2018 To 27/03/2018

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1.	pH	IS:3025(Part-11)	7.23	-	6.5 – 8.5	No Relaxation
2.	Colour	IS:3025(Part-4)	<5.0	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-7)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.0	NTU	1	5
6.	Calcium(as Ca)	IS:3025(Part-40)	48.0	mg/l	75	200
7.	Magnesium (as Mg)	IS:3025(Part-46)	13.61	mg/l	30	100
8.	Total Hardness (as $CaCO_3$)	IS:3025(Part-21)	176.0	mg/l	200	600
9.	Chloride(as Cl)	IS:3025(Part-32)	146.76	mg/l	250	1000
10.	Iron(as Fe)	IS:3025(Part-53)	<0.05	mg/l	0.3	No Relaxation
11.	Fluoride(as F)	APHA-4500 F	0.71	mg/l	1	1.5
12.	Total Dissolved Solid	IS:3025(Part-16)	712.0	mg/l	500	2000

End of Report

Note:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY
(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)
Certificate No. T-3142
Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.
Ph.: No.: 0120-6540577, +91-9971912476, 9350952231
Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-23032018-01 **Issue Date: 27/03/2018**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn On	:	21/03/2018 to 22/03/2018
Sample Drawn By	:	UTRL
Sample Description	:	Ambient Air
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 1
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Analysis Duration	:	23/03/2018 To 27/03/2018
Average Flow Rate of PM (m^3/min.)	:	1.075
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respairable Dust Sampler (PM_{10}) Fine Particulate Sampler (PM2.5) With Gaseous Attachment,

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per NAAQS
1.	Particulate Matter (PM_{10})	IS:5182 (Part-XXIII):2006	85.03	µg /m^3	100.0
2.	Particulate Matter ($PM_{2.5}$)	CPCB Volume – 1 / Gravimetric	41.27	µg /m^3	60.0
3.	Sulphur Dioxide (as SO_2)	IS:5182(Part-II):2001	16.65	µg /m^3	80.0
4.	Nitrogen Dioxide (as NO_X)	IS:5182 (Part-VI):2006	27.10	µg /m^3	80.0

Note:
1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampli The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose.
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified b the customer.

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY
(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)
Certificate No. T-3142
Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.
Ph.: No.: 0120-6540577, +91-9971912476, 9350952231
Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

TEST REPORT

Soil Sample Analysis

Report Code: SS-23032018-01 Issue Date: 27/03/2018

Issued To : SHRI KANHAIYA LAL
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn By	:	UTRL
Sample Description	:	Soil
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Sample Drawn On	:	21/03/2018
Sample Quantity	:	2.0 Kg
Analysis Duration	:	23/03/2018 To 27/03/2018

RESULTS

S. No.	Parameter	Units	Result	Test Method
1	Texture	-	Sandy Clay Loam	IS: 2720 (part-4), 1985 Reaff:2006
	Silt	%	20.76	IS: 2720 (part-4), 1985 Reaff:2006
	Clay	%	30.64	IS: 2720 (part-4), 1985 Reaff:2006
	Sand	%	48.60	IS: 2720 (part-4), 1985 Reaff:2006
2	pH	-	7.83	IS: 2720 (part-26),1987
3	Electrical Conductivity	µmhos/cm	416.4	IS: 14767:2000
4	Potassium	Kg/Hect.	248.96	UTRL/STP/SOIL
5	Sodium	Kg/Hect.	128.65	UTRL/STP/SOIL
6	Nitrogen(as N)	%	0.053	UTRL/STP/SOIL
7	Water Holding Capacity	%	30.42	UTRL/STP/SOIL
8	Phosphorus	Kg/Hect.	68.12	UTRL/STP/SOIL
9	Organic Carbon	%	0.44	IS: 2720 (part-22)
10	Bulk Density	gm/cc	1.30	UTRL/STP/SOIL

End of Report

Note:
1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked By

For ULTRA TESTING & RESEARCH LABORATORY
(Authorized Signatory)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY
(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)
Certificate No. T-3142
Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.
Ph.: No.: 0120-6540577, +91-9971912476, 9350952231
Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-15092017-01 **Issue Date: 19/09/2017**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn On	:	13/09/2017 to 14/09/2017
Sample Drawn By	:	UTRL
Sample Description	:	Ambient Air
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Analysis Duration	:	15/09/2017 To 19/09/2017
Average Flow Rate of PM (m^3/min.)	:	1.18
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respairable Dust Sampler (PM_{10}) Fine Particulate Sampler (PM2.5) With Gaseous Attachment,

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per NAAQS
1.	Particulate Matter (PM_{10})	IS:5182 (Part-XXIII):2006	82.65	µg /m^3	100.0
2.	Particulate Matter ($PM_{2.5}$)	CPCB Volume – 1 / Gravimetric	38.14	µg /m^3	60.0
3.	Sulphur Dioxide (as SO_2)	IS:5182(Part-II):2001	14.50	µg /m^3	80.0
4.	Nitrogen Dioxide (as NO_X)	IS:5182 (Part-VI):2006	24.11	µg /m^3	80.0

Note:
1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose.
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: 0120-6540577, +91-9971912476, 9350952231

Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

TEST REPORT

Soil Sample Analysis

Report Code: SS-15092017-01 **Issue Date: 19/09/2017**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn By	:	UTRL
Sample Description	:	Soil
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Sample Drawn On	:	13/09/2017
Sample Quantity	:	2.0 Kg
Analysis Duration	:	15/09/2017 To 19/09/2017

RESULTS

S. No.	Parameter	Units	Result	Test Method
1	Texture	-	Sandy Clay Loam	IS: 2720 (part-4), 1985 Reaff:2006
	Silt	%	16.16	IS: 2720 (part-4), 1985 Reaff:2006
	Clay	%	33.72	IS: 2720 (part-4), 1985 Reaff:2006
	Sand	%	50.12	IS: 2720 (part-4), 1985 Reaff:2006
2	pH	-	7.64	IS: 2720 (part-26),1987
3	Electrical Conductivity	µmhos/cm	389.7	IS: 14767:2000
4	Potassium	Kg/Hect.	280.31	UTRL/STP/SOIL
5	Sodium	Kg/Hect.	147.11	UTRL/STP/SOIL
6	Nitrogen(as N)	%	0.048	UTRL/STP/SOIL
7	Water Holding Capacity	%	30.0	UTRL/STP/SOIL
8	Phosphorus	Kg/Hect.	64.83	UTRL/STP/SOIL
9	Organic Carbon	%	0.47	IS: 2720 (part-22)
10	Bulk Density	gm/cc	1.30	UTRL/STP/SOIL

End of Report

Note:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked By

For ULTRA TESTING & RESEARCH LABORATORY
(Authorised Signatory)

Assuring you of best our services at all times

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)

Certificate No. T-3142

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: 0120-6540577, +91-9971912476, 9350952231

Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

Ultra Lab

TEST REPORT

Water Sample Analysis

Report Code: W-15092017-01 **Issue Date: 19/09/2017**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Collected By	:	UTRL
Sample Description	:	Ground Water
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Sample Drawn On	:	13/09/2017
Sample Quantity	:	2.0 Liter
Weather Conditions	:	Normal
Analysis Duration	:	15/09/2017 To 19/09/2017

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1.	pH	IS:3025(Part-11)	7.20	-	6.5 – 8.5	No Relaxation
2.	Colour	IS:3025(Part-4)	<5.0	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-7)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.0	NTU	1	5
6.	Calcium(as Ca)	IS:3025(Part-40)	49.60	mg/l	75	200
7.	Magnesium (as Mg)	IS:3025(Part-46)	12.64	mg/l	30	100
8.	Total Hardness (as $CaCO_3$)	IS:3025(Part-21)	176.0	mg/l	200	600
9.	Chloride(as Cl)	IS:3025(Part-32)	127.19	mg/l	250	1000
10.	Iron(as Fe)	IS:3025(Part-53)	<0.05	mg/l	0.3	No Relaxation
11.	Fluoride(as F)	APHA-4500 F	0.71	mg/l	1	1.5
12.	Total Dissolved Solid	IS:3025(Part-16)	720.0	mg/l	500	2000

End of Report

Note:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

Assuring you of best our services at all times

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

CERTIFICATE No. TC-8124

Corporate Office : 403, Aiman Apartment, 29 Chandralok Colony, Aliganj, Lucknow, U.P. 226024
Laboratory : CP-22, Alkapuri, Aliganj, Lucknow, Uttar Pradesh – 226024
Phone : +919415215153, 9161202020, 0522-2339001, Email : geogreen.ll@gmail.com
Website : www.geogreen.in

GEOGREEN TESTING LABORATORY	TEST REPORT WATER QUALITY ANALYSIS	Format No. GTL/SF/33/W Issue Date :- 01/03/2018 Revision No.: Revision Date:

Sample Code No.	GTL/WS/460	Report No.	WS08032019-460
Sample Code Given By Client	None	Issue Date	08/03/2019
Sample Drawn by	Vikas Thakur	Condition of the Sample	Sealed
Sample Drawn on	03/03/2019	Nature of Sample	Ground Water
Sample Received on	04/03/2019	Test Duration	04/03/2019 07/03/2019
Sampling Location	Bore well	Client's Name & Address	M/s Modi Minerals Udyog, Gata no- 2192, 2195, 2196 Vill- Bihariya Bara, Shankargarh, Prayagraj.
Sample Quantity	1 liter		

Sl. No.	Parameters	Units	Value	Desirable Limits	Permissible Limit	Test Method
1	Colour	Hazen Units	<5	5	15	IS: 3025 (Part-4)
2	Odour	-	Agreeable	Agreeable	Agreeable	IS: 3025 (Part-5)
3	Taste	-	Agreeable	Agreeable	Agreeable	IS: 3025(Part-7)
4	pH	-	6.98	6.5-8.5	No relaxation	IS: 3025(Part-11)
5	Temperature	°C	20	---	---	IS: 3025(Part-9)
6	Conductivity	µmhos/cm	660.6	---	---	IS: 3025(Part-14)
7	Alkalinity as $CaCO_3$	mg/l	618	200	600	IS: 3025 (Part-23)
8	Total Dissolved Solids	mg/l	478	500	2000	IS: 3025(Part-16)
9	Total Hardness as $CaCO_3$	mg/l	338	200	600	IS: 3025 (Part-21)
10	Calcium as Ca	mg/l	39.76	75	200	IS: 3025 (Part-40)
11	Magnesium as Mg	mg/l	28.12	30	100	IS: 3025 (Part-46)
12	Chloride as Cl	mg/l	40.64	250	1000	IS: 3025 (Part-32)
13	Phosphate as PO_4	mg/l	1.0	<0.7	<1.0	IS: 3025(Part-31)
14	Nitrate as NO_3	mg/l	4.08	45	No relaxation	IS: 3025 (Part-34)
15	Sulphate as SO_4	mg/l	16.12	200	400	IS: 3025 (Part-24)
16	Fluoride as F	mg/l	0.64	1.0	1.5	IS: 3025 (Part-60)
17	Copper as Cu	mg/l	<0.01	0.05	1.5	IS: 3025(Part-42)
18	Mercury as Hg	mg/l	<0.001	0.001	No relaxation	IS: 3025(Part-49)
19	Cadmium as Cd	mg/l	<0.001	0.003	No relaxation	IS: 3025(Part-41)
20	Total Arsenic as As	mg/l	<0.01	0.01	0.05	IS: 3025(Part-37)
21	Lead as Pb	mg/l	<0.01	0.01	No relaxation	IS: 3025(Part-47)
22	Chromium as Cr^{+6}	mg/l	<0.05	0.05	No relaxation	IS: 3025(Part-52)

1

:/7.8/10

JAS-ANZ

ITL LABS PVT. LTD.™

Govt. Approved Test House

B-283-84, Mangolpuri, Industrial Area, Phase-I, Delhi - 110 083

PH. : 27915654, 27915608, 65368717, Fax : 27923339

Toll Free No. 1800-532-0999

TEST REPORT

TEST REPORT OF WATER/DRINKING WATER

Authority : M/s Modi Minerals Udyog
Gata No. 2192, 2195, 2196,
Vill.- Bihariya, Tehsil- Bara, P.O. Shankargarh,
Distt.- Prayagraj

Source of Sample : Borewell Water (**Bore well No. - 1**)
Report No. : **C202005180001**
Date of sample collection : 18.05.2020
Sample collected by : ITL Representative

Results

Sr. No.	Parameter	Method	Requirement (Acceptable Limit) (IS: 10500-2012)	Permissible Limit in Absence of Alternate Source (IS: 10500-2012)	Result
Table 1 Organoleptic and Physical Parameters (Clause 4)					
1	Colour, (Hazen units)	IS: 3025 (P-4)	5 max.	15 max.	<2
2	Odour	IS: 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7 & 8)	Agreeable	Agreeable	Agreeable
4	Turbidity (NTU)	IS: 3025 (P-10)	1 max.	5 max.	<1.0
5	pH value	IS: 3025 (P-11)	6.5 to 8.5	No	7.75
6	Total Dissolved Solids (mg/l)	IS: 3025 (P-16)	500 max.	2000 max.	345
Table 2 General Parameters Concerning Substances Undesirable in Excessive Amounts (Clause 4)					
1	Aluminum as Al (mg/l)	IS: 3025 (P-55)	0.03 max.	0.2 max.	ND (0.02)
2	Total Ammonia as N (mg/l)	IS: 3025 (P-34)	0.5 max.	No	ND (0.02)
3	Anionic Detergents as MBAS (mg/l)	Anx. K of IS: 13428	0.2 max.	1.0 max.	ND (0.02)
4	Barium as Ba (mg/l)	Anx. F of IS: 13428	0.7 max.	No	ND (0.02)
5	Boron as B (mg/l)	Cl.29 of IS: 3025	0.5 max.	1 max.	ND. (0.01)
6	Calcium as Ca (mg/l)	IS: 3025 (P-40)	75 max.	200 max.	65
7	Chloroamines as Cl2 (mg/l)	IS 3025 (Part 26)*	4.0 max.	No	Nil
8	Chloride as Cl (mg/l)	IS: 3025 (P-32)	250 max.	1000 max.	42
9	Copper as Cu (mg/l)	IS: 3025 (P-42)	0.05 max.	1.5 max.	ND (0.01)
10	Fluoride as F (mg/l)	IS: 3025 (P-60)	1.0 max.	1.5 max.	ND (0.01)
11	Free Residual Chlorine (mg/l)	IS: 3025 (P-26)	0.2 min.	1 min.	Nil
12	Iron as Fe (mg/l)	IS: 3025 (P-53)	0.3 max.	No relaxation	0.008
13	Magnesium as Mg (mg/l)	IS: 3025 (P-46)	30 max.	100 max.	32
14	Manganese as Mn (mg/l)	IS: 3025 (P-59)	0.1 max.	0.3 max.	ND (0.01)
15	Mineral Oil (mg/l)	Cl. 6 of IS: 3025 (P-39)	0.5 max.	No relaxation	ND(0.01)

mskhan

ITL LABS PVT. LTD.
Govt. Approved Test House
B-283-84, Mangolpuri, Industrial Area, Phase-I, Delhi - 110 083
PH. : 27915654, 27915608, 65368717, Fax : 27923339
Toll Free No. 1800-532-0999

TEST REPORT

16	Nitrate as NO_3 (mg/l)	IS: 3025 (P-34)	45 max.	No	ND (0.001)
17	Phenolic Compounds as C_6H_5OH	IS: 3025 (P-43)	0.001 max.	0.002 max.	ND
18	Selenium as Se (mg/l)	IS: 3025 (P-56)	0.01 max.	No	ND (0.001)
19	Silver as Ag (mg/l)	Anx. J of IS: 13428	0.1 max.	No	ND (0.01)
20	Sulphate as SO_4(mg/l)	IS: 3025 (P-24)	200 max.	400 max.	38
21	Sulphide as H_2S (mg/l)	IS: 3025 (P-29)	0.05 max.	No	ND(0.01)
22	Total Alkalinity as HCO_3 (mg/l)	IS: 3025 (P-23)	200 max.	600 max.	188
23	Total Hardness as $CaCO_3$ (mg/l)	IS: 3025 (P-21)	200 max.	600 max.	177
24	Zinc as Zn (mg/l)	IS: 3025 (P-49)	5 max.	15 max.	ND (0.01)
Table 3 Parameters Concerning Toxic Substances (Clause 4)					
1	Cadmium as Cd (mg/l)	IS: 3025 (P-41)	0.003 max.	No relaxation	ND(0.003)
2	Cyanide as CN (mg/l)	IS: 3025 (P-27)	0.05 max.	No relaxation	Absent
3	Lead as Pb (mg/l)	IS: 3025 (P-47)	0.01 max.	No relaxation	ND (0.001)
4	Mercury as Hg (mg/l)	IS: 3025 (P-48)	0.001 max.	No relaxation	ND (0.001)
5	Molybdenum as Mo (mg/l)	IS 3025 (Part 2)	0.07	No relaxation	ND (0.01)
6	Nickel as Ni (mg/l)	IS: 3025 (P-54)	0.02 max.	No relaxation	ND (0.01)
8.	Polychlorinated Biphenyls, PCB (mg/l)	APHA 6630/IT/AC/08-02	0.0005 max.	No relaxation	ND (0.0001)
9.	Polynuclear Aeromatic Hydrocarbons (PAH 9mg/l0)	APHA 6640/IT/AC/08-02	0.0001 max	No relaxation	ND (0.0001)
10	Total Arsenic as As (mg/l)	IS: 3025 (P-37)	0.01 max.	0.05 max.	ND (0.001)
11	Total Chromium as Cr (mg/l)	IS: 3025 (P-52)	0.05 max.	No relaxation	ND (0.001)
Table 4 Bacteriological Quality of Drinking Water					
1	*E. coli* / 100ml	IS: 1622-1981	Absent	No relaxation	Absent
2	*Total Coliform Bacteria*/ 100ml	IS: 1622-1981	Absent	No relaxation	Absent

NA- Not Applicable
ND: Not Detectable, figures in brackets indicate method detection limit.

Note: 1.The result listed refers only to tested sample and applicable parameters
2. The above referred water sample compliance to permissible limit of IS: 10500-2012 for drinking purpose.

(Authorized Signatory)

Date of completion: 27.05.2020

ULTRA TESTING & RESEARCH LABORATORY
(An ISO 9001:2008, OHSAS 18001:2007, 14001:2015 (EMS) Certified & NABL Accredited Laboratory)
Certificate No. T-3142
Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.
Ph.: No.: 0120-6540577, +91-9971912476, 9350952231
Website: http://www.ultralabnoida.com, E-mail: ultraresearchlab@gmail.com

Noise Report

Report Code: N-15092017-01 **Issue Date: 19/09/2017**

Issued To : **SHRI KANHAIYA LAL**
C/o SHRI DWARIKA PRASAD GUPTA
43/1, S.P.MARG, CIVIL LINES
ALLAHABAD-211001 (U.P.)

Sample Drawn On	:	13/09/2017 to 14/09/2017
Sample Drawn By	:	UTRL
Sample Description	:	Ambient Noise
Bhukhand No.	:	84-87, 100, 101, 105-110, 120, 121,123-134, 143
Area	:	17.75 Hectare
Sampling Location	:	On Project Site(Near Village-Janva)
Taluka & District	:	Bara, Allahabad (U.P.)
Sampling Time	:	24 hrs
Analysis Duration	:	16/09/2017

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1	EQUIVALENT NOISE LEVEL (6.0 AM TO10.0PM)	60.6	dB(A)	--	--	--
2	EQUIVALENT NOISE LEVEL (10 PM TO 6.0AM)	41.2	dB(A)	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

Notes:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test .

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

Assuring you of best our services at all times

ITL LABS PVT. LTD.™54

Govt. Approved Test House

B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083
Ph.:+91-11-44713445, 9810107619
E-mail : itllabs@gmail.com
Approval No. : NW9(14)/LAB

TEST REPORT

TEST REPORT OF AMBIENT AIR

Authority	:	**M/S MODI MINERALS UDYOG VILLAGE- JANVA, TEHSIL-BARA DIST.- ALLAHABAD U.P**
Report No.	:	**C202203180001**
Name of Sample	:	Ambient Air Monitoring
Duration of Monitoring (Min)	:	1457
Avg. Flow Rate of Sampling (m^3/min)		1.12
Volume of Air Sampled m^3	:	1632
Date of Monitoring	:	17.03.2022
Date of completion	:	24.03.2022
Avg. Ambient Temperature	:	23 ^{0}C
Sample collected by	:	ITL Representative
Location of Monitoring	:	**On Project Site Downward (Near Vill. Janwa)**

S.No	Test Conducted	Results	Standards	Method
1.	Particulate Matter (PM_{10}) ($\mu g/m^3$)	85.0	100 max	APHA-Air(Gravimetric)
2.	Particulate Matter ($PM_{2.5}$) ($\mu g/m^3$)	46.0	60 max	APHA-Air(Gravimetric)
3.	Sulphur dioxide (SO_2), ($\mu g/m^3$)	27.2	80 max	APHA-Air(Improved west & Gaeke method)
4.	Nitrogen dioxide (NO_2), ($\mu g/m^3$)	36.3	80 max	Emission Regulation -3 (Modified jacob Hochheiser Method)
5.	Carbon Monoxide (CO) (mg/m^3)	1.3	4 max	IS:5182 (P-10)

*EPA -1986, PCLS/02/2010, Notified by GSR 826(E), Dt 18.11.2009 NAAQS

Note:

a. The samples will be destroyed after fifteen days from the date of issue of test certificates unless otherwise specified by party

b. Test certificates is not to be reproduced wholly or in parts promotional publicity of legal purpose with our permission of authority of testing center

ITL LABS PVT. LTD. Auth. Signatory

Reviewed by

Authorized Signatory

QUALITY ASSURED COMPANY ISO 9001

JAS-ANZ

Acc No. S1470196AS
Regd.No.QAC/R91/0759

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163788/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022 **Date: 12/09/2022**

To,

M/s

Smt Amita Gupta and Abhilesh Kumar Gupta (Silica Mining Lease)

Janwa, Bara, Prayagraj

Application Id-17697401

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Smt Amita Gupta and Abhilesh Kumar Gupta (Silica Mining Lease)** located at **Janwa, Bara, Prayagraj**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Smt Amita Gupta and Abhilesh Kumar Gupta (Silica Mining Lease) **granted for the period from 12/09/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/morrum in Cu Meter/Year	12500	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. This consent is valid for production of Silica Sand/Morrum-12500 Cu Meter/Year by opencast and semi mechanized mining in 17.75 hectare leased area at Bhukhand No. 84-87, 100, 101, 105-110, 120, 121, 123-134, 143 Village-Janwa, Tehsil-Bara, Tehsil-Prayagraj.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 1803/Parya/SEAC/967/2011 dated 11.11.2014, which has been transferred to your unit vide letter dated 17-12-2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Digitally signed by RAJENDRA SINGH
Date: 2022.09.13 11:14:33 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

Digitally signed by RAJENDRA SINGH
Date: 2022.09.13 11:15:06 +05'30'

Chief Environmental Officer (circle-2)

A-1

Fencing Photographs

ITL LABS PVT. LTD.™62

Govt. Approved Test House

B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083
Ph.:+91-11-44713445, 9810107619
E-mail : itllabs@gmail.com
Approval No. : NW9(14)/LAB

TEST REPORT

TEST REPORT OF AMBIENT AIR

Authority	:	**M/S MODI MINERALS UDYOG VILLAGE- JANVA, TEHSIL-BARA DIST.- ALLAHABAD U.P**
Report No.	:	**C202203180001**
Name of Sample	:	Ambient Air Monitoring
Duration of Monitoring (Min)	:	1457
Avg. Flow Rate of Sampling (m^3/min)		1.12
Volume of Air Sampled m^3	:	1632
Date of Monitoring	:	17.03.2022
Date of completion	:	24.03.2022
Avg. Ambient Temperature	:	23 ^{0}C
Sample collected by	:	ITL Representative
Location of Monitoring	:	**On Project Site Downward (Near Vill. Janwa)**

S.No	Test Conducted	Results	Standards	Method
1.	Particulate Matter (PM_{10}) ($\mu g/m^3$)	85.0	100 max	APHA-Air(Gravimetric)
2.	Particulate Matter ($PM_{2.5}$) ($\mu g/m^3$)	46.0	60 max	APHA-Air(Gravimetric)
3.	Sulphur dioxide (SO_2), ($\mu g/m^3$)	27.2	80 max	APHA-Air(Improved west & Gaeke method)
4.	Nitrogen dioxide (NO_2), ($\mu g/m^3$)	36.3	80 max	Emission Regulation -3 (Modified jacob Hochheiser Method)
5.	Carbon Monoxide (CO) (mg/m^3)	1.3	4 max	IS:5182 (P-10)

*EPA -1986, PCLS/02/2010, Notified by GSR 826(E), Dt 18.11.2009 NAAQS

Note:

a. The samples will be destroyed after fifteen days from the date of issue of test certificates unless otherwise specified by party

b. Test certificates is not to be reproduced wholly or in parts promotional publicity of legal purpose with our permission of authority of testing center

ITL LABS PVT. LTD. Auth. Signatory

Reviewed by

Authorized Signatory

QUALITY ASSURED COMPANY ISO 9001

JAS-ANZ

Acc No. S1470196AS
Regd.No.QAC/R91/0759

ITL LABS PVT. LTD.™ 63

Govt. Approved Test House

B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083
Ph.:+91-11-44713445, 9810107619
E-mail : itllabs@gmail.com
Approval No. : NW9(14)/LAB

TEST REPORT

TEST REPORT OF AMBIENT AIR

Authority	:	**M/S MODI MINERALS UDYOG VILLAGE- JANVA, TEHSIL-BARA DIST.- ALLAHABAD U.P**
Report No.	:	**C202203180002**
Name of Sample	:	Ambient Air Monitoring
Duration of Monitoring (Min)	:	1468
Avg. Flow Rate of Sampling		1.13 (m^3/min)
Volume of Air Sampled m^3	:	1658
Date of Monitoring	:	17.03.2022
Date of completion	:	24.03.2022
Avg. Ambient Temperature	:	23 ^{0}C
Sample collected by	:	ITL Representative
Location of Monitoring	:	**On Project Site Upward (Near Vill. Janwa)**

S. No	Test Conducted	Results	Standards	Method
1.	Particulate Matter (PM_{10}) ($\mu g/m^3$)	79.0	100 max	APHA-Air(Gravimetric)
2.	Particulate Matter ($PM_{2.5}$) ($\mu g/m^3$)	44.0	60 max	APHA-Air(Gravimetric)
3.	Sulphur dioxide (SO_2), ($\mu g/m^3$)	26.3	80 max	APHA-Air(Improved west & Gaeke method)
4.	Nitrogen dioxide (NO_2), ($\mu g/m^3$)	35.8	80 max	Emission Regulation -3 (Modified jacob Hochheiser Method)
5.	Carbon Monoxide (CO) (mg/m^3)	1.2	4 max	IS:5182 (P-10)

*EPA -1986, PCLS/02/2010, Notified by GSR 826(E), Dt 18.11.2009 NAAQS

Note:

a. The samples will be destroyed after fifteen days from the date of issue of test certificates unless otherwise specified by party

b. Test certificates is not to be reproduced wholly or in parts promotional publicity of legal purpose with our permission of authority of testing center

Reviewed by

ITL LABS PVT. LTD. Auth. Sign DELHI

Authorized Signatory

QUALITY ASSURED COMPANY ISO 9001

JAS-ANZ

Acc No. S1470196AS Regd.No.QAC/R91/0759

TM 64
ITL LABS PVT. LTD.
Govt. Approved Test House
B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083
Ph.:+91-11-44713445, 9810107619
E-mail : itllabs@gmail.com
Approval No. : NW9(14)/LAB

TEST REPORT
TEST REPORT OF AMBIENT AIR

Authority	:	**M/S MODI MINERALS UDYOG VILLAGE- JANVA, TEHSIL-BARA DIST.- ALLAHABAD U.P**
Report No.	:	**C202109160001**
Name of Sample	:	Ambient Air Monitoring
Duration of Monitoring (Min)	:	1465
Avg. Flow Rate of Sampling (m^3/min)		1.14
Volume of Air Sampled m^3	:	1670
Date of Monitoring	:	15.09.2021
Date of completion	:	22.09.2021
Avg. Ambient Temperature	:	38 ^{0}C
Sample collected by	:	ITL Representative
Location of Monitoring	:	**On Project Site Upward (Near Vill. Janwa)**

S. No	Test Conducted	Results	Standards	Method
1.	Particulate Matter (PM_{10}) ($\mu g/m^3$)	78.0	100 max	APHA-Air(Gravimetric)
2.	Particulate Matter ($PM_{2.5}$) ($\mu g/m^3$)	46.0	60 max	APHA-Air(Gravimetric)
3.	Sulphur dioxide (SO_2), ($\mu g/m^3$)	28.9	80 max	APHA-Air(Improved west & Gaeke method)
4.	Nitrogen dioxide (NO_2), ($\mu g/m^3$)	38.3	80 max	Emission Regulation -3 (Modified jacob Hochheiser Method)
5.	Carbon Monoxide (CO) (mg/m^3)	1.5	4 max	IS:5182 (P-10)

*EPA -1986, PCLS/02/2010, Notified by GSR 826(E), Dt 18.11.2009 NAAQS

Note:

a) The samples will be destroyed after fifteen days from the date of issue of test certificates unless otherwise specified by party

b) Test certificates is not to be reproduced wholly or in parts promotional publicity of legal purpose with our permission of authority of testing center

Reviewed by

ITL LABS PVT. LTD. Auth. Sign. DELHI

Authorized Signatory

ITL LABS PVT. LTD.™

Govt. Approved Test House

B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083
Ph.:+91-11-44713445, 9810107619
E-mail : itllabs@gmail.com
Approval No. : NW9(14)/LAB

TEST REPORT

TEST REPORT OF AMBIENT AIR

Authority	:	**M/S MODI MINERALS UDYOG VILLAGE- JANVA, TEHSIL-BARA DIST.- ALLAHABAD U.P**
Report No.	:	**C202109160002**
Name of Sample	:	Ambient Air Monitoring
Duration of Monitoring (Min)	:	1468
Avg. Flow Rate of Sampling		1.12 (m^3/min)
Volume of Air Sampled m^3	:	1644
Date of Monitoring	:	15.09.2021
Date of completion	:	22.09.2021
Avg. Ambient Temperature	:	31 ^{0}C
Sample collected by	:	ITL Representative
Location of Monitoring	:	**On Project Site Downward (Near Vill. Janwa)**

S. No	Test Conducted	Results	Standards	Method
1.	Particulate Matter (PM_{10}) ($\mu g/m^3$)	82.0	100 max	APHA-Air(Gravimetric)
2.	Particulate Matter ($PM_{2.5}$) ($\mu g/m^3$)	48.5	60 max	APHA-Air(Gravimetric)
3.	Sulphur dioxide (SO_2), ($\mu g/m^3$)	29.3	80 max	APHA-Air(Improved west & Gaeke method)
4.	Nitrogen dioxide (NO_2), ($\mu g/m^3$)	40.2	80 max	Emission Regulation -3 (Modified jacob Hochheiser Method)
5.	Carbon Monoxide (CO) (mg/m^3)	1.7	4 max	IS:5182 (P-10)

*EPA -1986, PCLS/02/2010, Notified by GSR 826(E), Dt 18.11.2009 NAAQS

Note:

a) The samples will be destroyed after fifteen days from the date of issue of test certificates unless otherwise specified by party

b) Test certificates is not to be reproduced wholly or in parts promotional publicity of legal purpose with our permission of authority of testing center

Reviewed by

ITL LABS PVT. LTD. Auth. Sign. DELHI

Authorized Signatory

QUALITY ASSURED COMPANY ISO 9001

JAS-ANZ

Acc No. S1470196AS
Regd.No.QAC/R91/0759

TM 66
ITL LABS PVT. LTD.
Govt. Approved Test House
B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083
Ph.:+91-11-44713445, 9810107619
E-mail : itllabs@gmail.com
Approval No. : NW9(14)/LAB

TEST REPORT
TEST REPORT OF AMBIENT AIR

Authority	:	**M/S MODI MINERALS UDYOG VILLAGE- JANVA, TEHSIL-BARA DIST. - ALLAHABAD U.P**
Report No.	:	**C202209200019**
Name of Sample	:	Ambient Air Monitoring
Duration of Monitoring (Min)	:	1458
Avg. Flow Rate of Sampling		1.14 (m^3/min)
Volume of Air Sampled m^3	:	1662.12
Date of Monitoring	:	19.09.2020
Date of completion	:	25.09.2020
Avg. Ambient Temperature	:	39 ^{0}C
Sample collected by	:	ITL Representative
Location of Monitoring	:	**On Project Site Downward (Near Vill. Janwa)**

S. No	Test Conducted	Results	Standards	Method
1.	Particulate Matter (PM_{10}) (µg/m^3)	74.0	100 max	APHA-Air(Gravimetric)
2.	Particulate Matter ($PM_{2.5}$) (µg/m^3)	44.3	60 max	APHA-Air(Gravimetric)
3.	Sulphur dioxide (SO_2), (µg/m^3)	27.9	80 max	APHA-Air(Improved west & Gaeke method)
4.	Nitrogen dioxide (NO_2), (µg/m^3)	35.0	80 max	Emission Regulation -3 (Modified jacob Hochheiser Method)
5.	Carbon Monoxide (CO) (mg/m^3)	1.4	4 max	IS:5182 (P-10)

*EPA -1986, PCLS/02/2010, Notified by GSR 826(E), Dt 18.11.2009 NAAQS

Note:

a) The samples will be destroyed after fifteen days from the date of issue of test certificates unless otherwise specified by party

a. Test certificates is not to be reproduced wholly or in parts promotional publicity of legal purpose with our permission of authority of testing center

ITL LABS PVT. LTD. Auth. Sign. DELHI

Reviewed by

Authorized Signatory

QUALITY ASSURED COMPANY ISO 9001

JAS-ANZ
Acc No. S1470196AS
Regd.No.QAC/R91/6759

ITL LABS PVT. LTD.™

Govt. Approved Test House

B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083
Ph.:+91-11-44713445, 9810107619
E-mail : itllabs@gmail.com
Approval No. : NW9(14)/LAB

TEST REPORT

TEST REPORT OF AMBIENT AIR

Authority	:	**M/S MODI MINERALS UDYOG VILLAGE- JANVA, TEHSIL-BARA DIST.- ALLAHABAD U.P**
Report No.	:	**C202209200020**
Name of Sample	:	Ambient Air Monitoring
Duration of Monitoring (Min)	:	1468
Avg. Flow Rate of Sampling	:	1.13 (m^3/min)
Volume of Air Sampled m^3	:	1658.84
Date of Monitoring	:	19.09.2020
Date of completion	:	25.09.2020
Avg. Ambient Temperature	:	39 ^{0}C
Sample collected by	:	ITL Representative
Location of Monitoring	:	**On Project Site Upward (Near Vill. Janwa)**

S.No.	Test Conducted	Results	Standards	Method
1.	Particulate Matter (PM_{10}) ($\mu g/m^3$)	84.0	100 max	APHA-Air(Gravimetric)
2.	Particulate Matter ($PM_{2.5}$) ($\mu g/m^3$)	46.2	60 max	APHA-Air(Gravimetric)
3.	Sulphur dioxide (SO_2), ($\mu g/m^3$)	29.8	80 max	APHA-Air(Improved west & Gaeke method)
4.	Nitrogen dioxide (NO_2), ($\mu g/m^3$)	39.3	80 max	Emission Regulation -3 (Modified jacob Hochheiser Method)
5.	Carbon Monoxide (CO) (mg/m^3)	1.6	4 max	IS:5182 (P-10)

*EPA -1986, PCLS/02/2010, Notified by GSR 826(E), Dt. 18.11.2009 NAAQS

Note:

a) The samples will be destroyed after fifteen days from the date of issue of test certificates unless otherwise specified by party

b) Test certificates is not to be reproduced wholly or in parts promotional publicity of legal purpose with our permission of authority of testing center

Reviewed by

ITL LABS PVT. LTD. Auth. Sign. DELHI

Authorized Signatory

QUALITY ASSURED COMPANY ISO 9001

JAS-ANZ

Acc No. S1470196AS
Regd.No.QAC/R91/0759

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See Rule 8(1)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000642

Name of the Owner	AMITA GUPTA		
Designation पद	CEO	Company Name कंपनी का नाम	Modi Minerals Udyog
Company Address कंपनी का पता	Gata No. 2192, 2195, 2196, Vill.- Bihariya, Tehsil	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	43/1, S.P.Marg, Civil Lines, Allahabad-211001	Application Form Serial No.	PGRJ0422RIN0016
Date of Submission	23/04/2022	Specimen Signature	

Location Particulars

District	Prayagraj	Block	SHANKARGARH
Plot No./Khasra No.	GATA NO. 2192, 2195, 2196	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/08/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	45.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	3.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	9.00
Date of Energization (In Case of Electric Pump)		20/08/2019	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions:

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification, at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

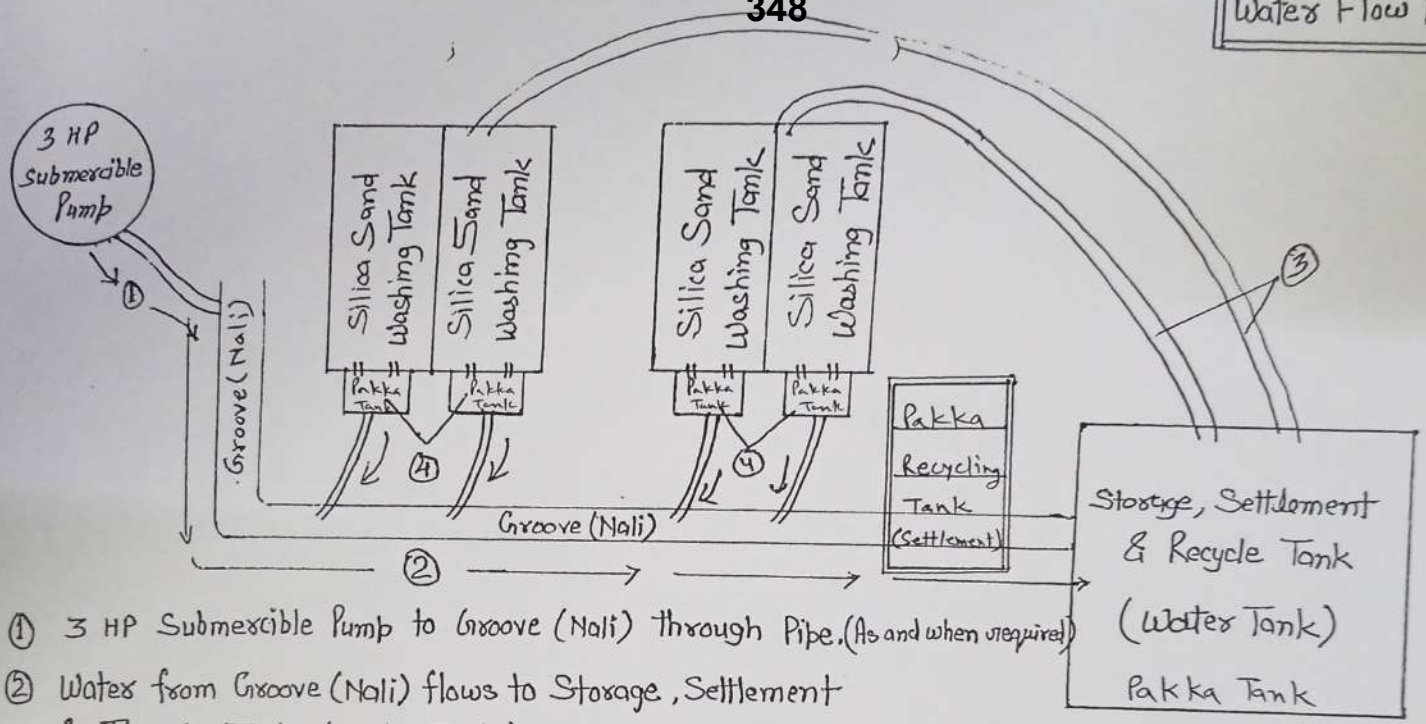
Date 09/08/2022

Place Prayagraj

This certificate is electronically generated and does not require digital signature

Water Flow Diagram

A-6



① 3 HP Submersible Pump to Groove (Nali) through Pipe. (As and when required)

② Water from Groove (Nali) flows to Storage, Settlement & Recycle Tank (Water Tank).

③ Water from water tank is supplied to washing plant through pipes for Silica Sand Washing.

④ After Silica Sand Washing, waste water comes out in a tank which is again connected to main Groove (Nali)

⑤ Waste water coming out of tanks ④, is again sent to the water Tank through Groove (Nali) for Recycling & Settlement.

A-6

Rain Water Harvesting

Bore Well
(With Water Flow
Meter)

Concrete (Pakka) Water Tanks for Water Recycling – Tank

Concrete (Pakka) Water Tanks for Water Recycling – Tanks 1

Safety Gears to Workers

Safety Gears & First Aid Box

A-2

कार्यालय जिलाधिकारी, प्रयागराज

(खनन अनुभाग)

पत्रांक 4510(5)/खनन/2021–22 दिनांक 31/12/2021

विषय–मा0 एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या–203/2021 देवीदास खत्री बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 19.08.2021 के अनुपालन में गठित समिति द्वारा प्रस्तुत आख्या में इंगित बिन्दुओं पर कार्यवाही किये जाने के सम्बन्ध में।

मे0 मोदी मिनरल्स उद्योग
प्रो0 श्रीमती अमिता गुप्ता
पत्नी श्री द्वारिका प्रसाद गुप्ता
नि0–43/1 एस0पी0 मार्ग सिविल लाइन्स, प्रयागराज।

आपके पक्ष में जनपद प्रयागराज के तहसील–बारा स्थित ग्राम जनवॉ के भूखण्ड संख्या–84 से 87, 100, 101, 105 से 110, 120 से 135, 143 तक रकबा–17.75 हे0 क्षेत्र में सिलिका सैण्ड का खनन पट्टा दिनांक 24.05.2013 से 23.05.2033 तक के लिए स्वीकृत/निष्पादित है। मा0 एन0जी0टी0, नई दिल्ली मे दायर ओ0ए0 संख्या–203/2021 देवीदास खत्री बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 19.08.2021 के अनुपालन में गठित समिति द्वारा प्रस्तुत आख्या दिनांक 13.12.2021 में सिलिका सैण्ड खनन क्षेत्रों में पायी गयी कमियों का उल्लेख किया गया है, जो निम्नवत् है:–

1. The Committee observed that the leaseholders have not made proper demarcation of geo coordinates in their lease area. During visit, Committee found pucca pillars at the mining sites but most of these mines site pillars have not mentioned Geo-Coordinate along with depth of the mines.
2. During visit ponding of water in the mining area where observed which was informed that it is because of heavy rain this year during rainy season. No benching has been made in the mining areas as per Uttar Pradesh Department of Mining and Geology Guideline.
3. During visit, the project proponents have not installed weigh Bridge at the mining site to quantify mined out material.
4. During visit, Committee observed that top soil of the mining areas were not stored temporarily at the earmarked place for land reclamation/restoration of the same as per the guidelines.
5. Committee observed that most of the project proponents have not put-up display board at the mining sites.
6. During visit, the committee observed that lease holders have not installed CCTV camera at entry and exit point of the mining area.
7. Committee observed that the over burden of hard rock slab material after excavation of the silica sand have been dumped in improper manner in the mining areas.

तद्नुसार आप द्वारा उ0प्र0 खनिज (परिहार) नियमावली में विहित प्राविधानों तथा पट्टा विलेख में दी गयी शर्तों का अनुपालन सुनिश्चित नहीं किया जा रहा है। अतः आपको निर्देशित किया जाता है कि उपरोक्त बिन्दुओं में इंगित कमियों का तत्काल निवारण कराकर अनुपालन आख्या कार्यालय में प्रस्तुत करना सुनिश्चित करें, अन्यथा की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–60 में दी गयी व्यवस्था के अनुसार कार्यवाही अमल में लायी जायेगी, जिसका पूर्ण उत्तरदायित्व आपका होगा।

31/12/2021
खान अधिकारी,
प्रयागराज।

पत्रांक व दिनांक तदैव।

प्रतिलिपि–जिलाधिकारी महोदय, प्रयागराज को सादर सूचनार्थ प्रेषित।

/
खान अधिकारी,
प्रयागराज।

सेवा में,
खान अधिकारी
कार्यालय जिलाधिकारी, खनन विभाग,
प्रयागराज

दिनांक : 17.01.2022

विषय : श्रीमती अमिता गुप्ता एवं अभिलेश कुमार गुप्ता के नाम स्वीकृत जनवा सिलिका सैंड माइंस, ग्राम जनवा, तहसील बारा, जिला - प्रयागराज , एरिया 17.75 हेक्टेयर में मा. एन.जी.टी., नई दिल्ली द्वारा इंगित बिंदुओं के अनुपालन के समबन्ध में

महोदय,

कृपया आपके पत्रांक 4510(5)/खनन/2021-22 दिनांक 31.12.2021 का सन्दर्भ ग्रहण करें।

आपके उपरोक्त पत्र के निर्देशानुसार, हमारे सिलिका सैंड खनन क्षेत्र में उल्लेखित कमियों को दूर कर दिया गया है, जो की निम्नवत है :

1. Pucca Pillars were already there at the mining site. As required, Numbering of all the pillars have been done along with Geo-Coordinates. Pics are as under :

प्राप्त
23.2.22

2. During visit, Ponding of water in the mining area was observed. It was due to heavy rain during that period. All the water from the mines has been removed and it is in complete dry condition. Benching has also been done as per requirements. Pics are as under :

3. Weigh Bridge located near mining area is being used to quantify mined out material. Pics are as under :

4. Top soil of the mining areas has been stored at the earmarked place for land reclamation/restoration of the same as per guidelined. Pics are as under :

5. Display Board has been put-up at the mining site. Pics are as under :

6. CCTC cameras has been installed at the entry and exit point of the mining area as per requirement.

7. Over burden of hard rock slab material after excavation of Silica Sand have been removed. Pics are as under :

उपरोक्तानुसार, प्रार्थी द्वारा सभी कमियों को दूर किया जा चुका है। कृपया अवगत होने की कृपा करें।

सधन्यवाद,

प्रार्थी,

श्रीमती अमिता गुप्ता एवं अभिलेश कुमार गुप्ता
जनवा सिलिका सैंड माइंस
ग्राम जनवा, तहसील बारा, जिला - प्रयागराज

<u>प्रतिलिपि</u> - जिलाधिकारी महोदय प्रयागराज को सादर सूचनार्थ प्रेषित।

Plantation

PLANTATION - 1

PLANTATION - 3

Latitude: 25.212505
Longitude: 81.559511
Elevation: 151.18±25 m
Accuracy: 11.3 m
Time: 04-01-2023 13:02
Note: P123
Powered by NoteCam

Latitude: 25.212436
Longitude: 81.559493
Elevation: 150.98±37 m
Accuracy: 16.2 m
Time: 04-01-2023 13:03
Note: P12
Powered by NoteCam

Latitude: 25.212962
Longitude: 81.558588
Elevation: 150.48±92 m
Accuracy: 12.2 m
Time: 04-01-2023 13:06
Note: P11
Powered by NoteCam

Latitude: 25.213119
Longitude: 81.558795
Elevation: 153.48±45 m
Accuracy: 10.7 m
Time: 04-01-2023 13:07
Note: P13
Powered by NoteCam

Latitude: 25.213124
Longitude: 81.558734
Elevation: 153.68±49 m
Accuracy: 15.1 m
Time: 04-01-2023 13:08
Note: P14
Powered by NoteCam

Latitude: 25.213127
Longitude: 81.55869
Elevation: 153.68±100 m
Accuracy: 22.6 m
Time: 04-01-2023 13:08
Note: P15
Powered by NoteCam

CTO Date Range

1. 14.04.2015 to 31.12.2015
2. 14.01.2016 to 31.12.2018
3. 30.03.2019 to 31.07.2020
4. 01.08.2020 to 31.07.2023

दूरभाष : 0532– 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर–10, योजना–3,
झूँसी, इलाहाबाद

पत्रांकः G00502/M-183/वायु प्रदूषण/2015 पंजीकृत दिनांकः 23-06-15

सेवा में,

मेसर्स मोदी मिनरल्स उद्योग,
पो0 शंकरगढ़, बारा,
इलाहाबाद।

विषयः वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या **शून्य** प्राप्ति दिनांक **24.04.15** अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या..... सहमति (वायु) आदेश ..... दिनांक ..... को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है।

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2. ..... के0वी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से .....मी0 ऊँची किया जाय।

3. फ्लू गैस प्रकिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के **दो** माह के अन्दर प्रेषित करना सुनिश्चित करें।

4. वायु प्रदूषण नियंत्रण हेतु **ई0पी0 एक्ट, 1986** का प्राविधान, संचालन एवं रख–रखाव इस प्रकार किया जाए, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहें।

7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9. आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियाँ) का सत्यापन प्रमाण–पत्र प्रेषित करनें के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।

10. ईधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।

11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।

12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

13. उद्योग के विरूद्ध जन शिकायत प्राप्त होने पर तद्उपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।

14. उद्योग द्वारा सी0ए0 प्रमाण–पत्र तीनी माह में प्रेषित किया जाये, तद्उपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण–पत्र में की गयी गणना उद्यमि को मान्य होगी।

*15. आप द्वारा दायर शपथ–पत्र दिनांक **18.05.15** का भी अनुपालन सुनिश्चित किया जाये।*

16. उद्योग द्वारा किसी प्रकार का उत्सर्जन नहीं किया जायेगा।

17. उद्योग में स्थापित इंजन में ध्वनि/वायु प्रदूषण रोकने की व्यवस्था सुनिश्चित करें।

18. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करनें के लिए जो उचित हो, वह परिवर्तन करनें का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नकः उपरोक्तानुसार।

भवदीय,

23/6/15

(एस0बी0फैं कलिन)
क्षेत्रीय अधिकारी

संदर्भ संख्याः ..... वायु प्रदूषण ..... तद् दिनांक .....

प्रतिलिपिः–

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त–09, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

दूरभाष : 0532-2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

सहमति आदेश प्रपत्र

संख्या - - - - - - - - - - - - - - - / सहमति [वायु] आदेश - - - - - - - दिनांक - - - - - - - - - -

विषयः–सहमति मै० मोदी मिनरल्स उद्योग, पो० शंकरगढ, बारा, इलाहाबाद

वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, १९८१ की धारा २१/२२ के अन्तर्गत।

संदर्भः–आवेदन संख्या - - - - - - - - शून्य - - - - - - - - - - - - - - - दिनांक - - 14-04-2015

१. वायु अधिनियम, १९८१ के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मे० मोदी मिनरल्स उद्योग, शंकरगढ, बारा, इलाहाबाद। को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

२. यह सहमति दिनांक 14-04-2015 से 31-12-2015 अवधि तक मान्य है।

३. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियन्त्रण] अधिनियम १९८१ की धारा २१[६] में तथा इसके संशोधित अधिनियम १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

23/6/15

(एस०बी०पैंकलिन)
क्षेत्रीय अधिकारी

दूरभाष : 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झूंसी इलाहाबाद

संलग्नक सहमति आदेश संख्या - - - - - - - - - - - - - - - - / सहमति [वायु] आदेश / - - - - - - -

दिनांक - - - - - - -

सहमति शर्ते

१. फ्लू गैस की प्रतिघटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

	सम्बद्ध चिमनी
[i]	
[ii]	–
[iii]	
[iv]	–
[v]	

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरुप हो।

		मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
[i]	सम्पैन्डेड पार्टिकुलेट मैटर (एस. पी. एम.)	
[ii]	मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
[iv]	सल्फर डाई आक्साइड	—
[v]	कार्बन मोनोआक्साइड	—
[vi]	हाइड्रोकार्बन	—
[vii]	फ्लोरीन	—
[viii]	अमोनिया	—
[ix]	मरकैप्टेन	—
[x]		—

३. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु सयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हो) किया जा सकता है।

६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।

७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

९. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के - - - - - - - - - - - - माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२९ से अधिक होता है या होनें की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २९ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १९९३ वर्णित है, को सूचित करना चाहिए।

११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य ''आउट लेट'' से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

१५. आवेदन कर्त्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/ आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।

१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।

१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

23/6/15

क्षेत्रीय अधिकारी

दूरभाष : 0532– 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर–10, योजना–3,
झूँसी, इलाहाबाद

पत्रांकः 100501/M-183/जल प्रदूषण/2015 पंजीकृत दिनांकः 23.06.15

सेवा में,

मेसर्स मोदी मिनरल्स उद्योग,
पो0 शंकरगढ़, बारा,
इलाहाबाद।

विषयः जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंर्तगत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या **शून्य** प्राप्ति दिनांक **24.04.15** के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक.....दिनांक.....संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है।

1. सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।

2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।

3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें, वी–नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।

4. घरेलू उत्प्रवाह शुद्वीकरण संयत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।

5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण–पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।

6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।

7. कृपया स्थापित उत्प्रवाह शुद्वीकरण संयत्र का प्रभावी संचालन तथा रख–रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।

9. उचित मात्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।

11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

12. *उद्योग के विरूद्ध जन शिकायत प्राप्त होने पर तद्उपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।*

13. *आप द्वारा दायर शपथ–पत्र दिनांक **18.05.15** का भी अनुपालन सुनिश्चित किया जाये।*

14. *उद्योग द्वारा सी0ए0 प्रमाण–पत्र तीनी माह में प्रेषित किया जाये, तद्उपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण–पत्र में की गयी गणना उद्यमि को मान्य होगी।*

15. *उद्योग द्वारा किसी प्रकार का उत्प्रवाह निस्तारित नहीं किया जायेगा।*

16. *यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।*

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तो के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंर्तगत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नकः उपरोक्तानुसार।

भवदीय,

23/6/15

(एस0बी0 फैकलिन)
क्षेत्रीय अधिकारी

संदर्भ संख्याः ..... वायु प्रदूषण ..... तद् दिनांक .....

प्रतिलिपिः–

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त–09, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

दूरभाष : 0532-2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या G00501 / सहमति / जल आदेश / इलाहाबाद दिनांक - 23.06.15

विषय : - मे० गोदी फिनाएल्स उद्योग, पो० शंकरगढ़, बारा, इलाहाबाद ----

को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ की धारा २५ / २६ के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या ---------- शून्य दिनांक -14.04.15 -

१. जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में ----------

को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुयें में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

२. यह सहमति वर्ष ---------- के मास ---------- दिनांक ----

---- से -14.04.2015 --- अवधि -31-12-2015- के लिये विधि मान्य होगी।

३. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम १९७४ और इसके संशोधित अधिनियम, १९७८ की धारा २७ (२) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

23/6/15

(एस० बी० पंकालिन)
क्षेत्रीय अधिकारी

संलग्नक : अनुलग्नक (सहमति शर्तें)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, इलाहाबाद

सहमति आदेश सं० - - - - - - - - - सहमति / दिनांक - - - - - - - का संलग्नक

सहमति शर्तें

१. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	[अधिकतम प्रति घंटा] निस्तारण मी³	[अधिकतम दैनिक] निस्तारण मी³
(i) घरेलू		
(ii) औद्योगिक		
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		
(ब) शीतलन जल उत्प्रवाह		

२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

३. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

२०° से० पर ५ दिन की बी० ओ० डी०	३० मिग्रा / ली० से अधिक न हो।
कुल निलम्बित ठोस	१०० मिग्रा / ली० से अधिक न हो

४. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं० ७१३ / ३७ / ८३ / १९ / ए आर एन दिनांक ६/४/८३ में निर्धारित मानकों के अनुरूप हो।

५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

६. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व २४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईंट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्प्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

९. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या २ के प्रावधानो के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

१०. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या ६ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु - - - - - - - - - - - - में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये / बन्द पाइपो में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

११. इन शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि० - - - - - - - - - - - - या उससे पहले पूर्ण अनुपालन किया जाये।

१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तो की अनुपालन आख्या के साथ जरूर भेजें।

१३. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट् व प्लान तथा शर्त ८, ६ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जायें।

१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाय।

१६. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबंद करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

१७. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और / या उपरोक्त पैरा 3 व 4 में वर्णित मानको का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।

१९. प्रार्थी को टर्मिनल, मेनहोल तथा अंतिम निरस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

२०. शुद्धीकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणवता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन न करें।

२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने ओर / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

२६. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध करायें।

२७. फैक्ट्री परिसर से अंतिम निस्तारण बिंदु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।

२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

२९. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

23/6/15

क्षेत्रीय अधिकारी

दूरभाष : 0532– 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर–10, योजना–3,
झूँसी, इलाहाबाद

पंजीकृत

पत्रांक: 0/562/PM-183 / जल प्रदूषण / 2016 दिनांक: 5/2/2016

सेवा में,

मेसर्स मोदी मिनरल्स उद्योग,
पो0 शंकरगढ़, बारा,
इलाहाबाद।

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंर्तगत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या **शून्य** .प्राप्ति दिनांक **14.01.16** के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक.....दिनांक.....संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है।

1. सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।

2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।

3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें, वी–नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।

4. घरेलू उत्प्रवाह शुद्वीकरण संयत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।

5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण–पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।

6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।

7. कृपया स्थापित उत्प्रवाह शुद्वीकरण संयत्र का प्रभावी संचालन तथा रख–रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी,सरिता,भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।

9. उचित मात्रा में वृक्षारोपण करें, जिससें कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीनें भेजें।

10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।

11. यह सहमति आदेश पत्र फल एवं सब्जी प्रोसेसिंग करने हेतु निर्गत किया जा रहा है, कोई अन्य उत्पाद अनुमन्य नहीं है।

12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

13. उद्योग द्वारा सम्बन्धित शर्तों का अनुपालन न करने पर सहमति निरस्त की जा सकती है।।

14. जेनरेटर में एक्वास्टिक इन्क्लोजर की स्थापना की जायेगी।

15. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

16. उद्योग द्वारा सम्बन्धित शर्तों का अनुपालन न करने पर सहमति निरस्त की जा सकती है।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तो के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंर्तगत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नकः उपरोक्तानुसार।

भवदीय,

05/3/15

(एस0बी0 पैंकलिन)
क्षेत्रीय अधिकारी

संदर्भ संख्याः ..... जल प्रदूषण ..... तद् दिनांक.....

प्रतिलिपिः–

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त–02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

05/3/15

क्षेत्रीय अधिकारी

RC Avinash 06/3/16

दूरभाष : 0532-2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या 6016 / सहमति / जल आदेश / इलाहाबाद दिनांक 5/3/16

विषय : मेसर्स मोरी मिनरल्स उद्योग, पो- शंकरगढ़, धारा, इलाहाबाद

को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ की धारा २५ / २६ के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या शून्य दिनांक 14/01/16

१. जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में ----------

को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुयें में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

२. यह सहमति वर्ष ---------- के मास ---------- दिनांक ---------- से 14/01/16 अवधि 31/12/18 के लिये विधि मान्य होगी।

३. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम १९७४ और इसके संशोधित अधिनियम, १९७८ की धारा २७ (२) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

5/3/16

(एस० वी० प्रेवतिन)
क्षेत्रीय अधिकारी

संलग्नक : अनुलग्नक (सहमति शर्तें)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, इलाहाबाद

सहमति आदेश सं० - - - - - - - - - - सहमति / दिनांक - - - - - - - का

संलग्नक

सहमति शर्तें

१. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	[अधिकतम प्रति घंटा] निस्तारण मी³	[अधिकतम दैनिक] निस्तारण मी³
(i) घरेलू		
(ii) औद्योगिक		
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		
(ब) शीतलन जल		

२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

३. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

२०° से० पर ५ दिन की बी० ओ० डी०	३० मिग्रा / ली० से अधिक न हो।
कुल निलम्बित ठोस	१०० मिग्रा / ली० से अधिक न हो

४. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं० ७१३ / ३७ / ९३ / १९ / ए आर एत दिनांक ६ / ४ / ९३ में निर्धारित मानकों के अनुरूप हो।

५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

६. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व २४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX-15 साइज और आवश्यक गहराई के ईंट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्प्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

६. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या २ के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

१०. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या ६ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु - - - - - - - - - - - - में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये / बन्द पाइपो में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

११. इन शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि० - - - - - - - - - - - - या उससे पहले पूर्ण अनुपालन किया जाये।

१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।

१३. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त ८, ९ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।

१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाय।

१६. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबंद करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

१७. यदि फैक्ट्री के किसी संयंत्र /, संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और / या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।

१९. प्रार्थी को टर्मिनल, मेनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

२०. शुद्धीकृत घरलू व प्राक्रया जानत उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाल दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणवता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन न करें।

२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने और / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

२६. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध करायें।

२७. फैक्ट्री परिसर से अंतिम निस्तारण बिंदु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।

२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

२९. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

क्षेत्रीय अधिकारी

www.UPPCB.com
1- Balancesheet
2- Previous Consent / Compliance
3- Land Paper
www.niveshmitra.up.nic.in
Air →
water →

दूरभाष : 0532– 2560727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर–10, योजना–3,
झूँसी, इलाहाबाद

पत्रांकः Lo1566/M-183 /वायु प्रदूषण/ 2016 पंजीकृत
दिनांकः 5/3/2016

सेवा में,

मेसर्स मोदी मिनरल्स उद्योग,
पो0 शंकरगढ़, बारा,
इलाहाबाद।

विषयः वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 14.01.16 अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या..... सहमति (वायु) आदेश ..... दिनांक ..... को संलग्न किया जा रहा है।

1. सहमति में दिये गये शर्तो एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2. ..... के0वी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से .....मी0 ऊँची किया जाय।

3. फ्लू गैस प्रकिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के दो माह के अन्दर प्रेषित करना सुनिश्चित करें।

4. वायु प्रदूषण नियंत्रण हेतु ....., का प्राविधान, संचालन एवं रख–रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहें।

7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
9. आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियाँ) का सत्यापन प्रमाण–पत्र प्रेषित करनें के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।

10. ईधन का प्रयोग, उत्पादन प्रकिया अथवा अन्य प्रकिया हेतु नहीं किया जायेगा।

11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।

12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

13. उद्योग के विरूद्ध जन शिकायत प्राप्त होने पर तद्उपरांत पुष्टि होने पर जल सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।

14. उद्योग में रेन वाटर हार्वेस्टिंग की व्यवस्था सुनिष्चित की जाए।

15. उद्योग की सहमति समय सीमा समाप्त होने के पूर्व पुनः जल/वायु सहमति आवेदन इस कार्यालय में प्रस्तुत किया जाए।

16. उचित मात्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करनें के लिए जो उचित हो, वह परिवर्तन करनें का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नकः उपरोक्तानुसार।

भवदीय,

05/3/15

(एस0बी0 फैंकलिन)
क्षेत्रीय अधिकारी

संदर्भ संख्याः ..... वायु प्रदूषण ..... तद् दिनांक .....

प्रतिलिपिः–

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त–02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

05/3/15

क्षेत्रीय अधिकारी

दूरभाष : 0532-2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

सहमति आदेश प्रपत्र

संख्या ------ 601566 / सहमति [वायु] आदेश ------- दिनांक - 5/3/16

विषयः—सहमति मै० मोदी सिनरजस उद्योग, पो० झंवसर, खास, इलाहाबाद वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, १९८१ की धारा २१/२२ के अन्तर्गत।

संदर्भः—आवेदन संख्या ------ शून्य ------ दिनांक 14/01/16

१. वायु अधिनियम, १९८१ के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मे० ------ को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

२. यह सहमति दिनांक 14/01/16 से 31/12/18 अवधि तक मान्य है।

३. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियन्त्रण] अधिनियम १९८१ की धारा २१[६] में तथा इसके संशोधित अधिनियम १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

(एस० बी० फेकलिन)
क्षेत्रीय अधिकारी

9.

10. ई

11. आ
इस

12. उद्यो

13. उद्यो
निरस

14. उद्योग

15. उद्योग
कार्याल

16. उचित
तीसरे म

इस सहम
प्रदूषण नियंत्रण
अधिनियम 1987
जो उचित हो, वह

संलग्नक:

दर्भ संख्या: .....
प्रतिलिपि:—
1. मुख्य पर्यावरण
सूचनार्थ एवं अ

दूरभाष : 256

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झूंसी इलाहाबाद

संलग्नक सहमति आदेश संख्या - - - - - - - - - - - - - - - / सहमति [वायु] आदेश / - - - - -

दिनांक - - - - -

सहमति शर्तें

~~प्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अ~~
नहीं होना चाहिये।

[i] सम्बद्ध चिमनी

[ii]

[iii]

[iv]

[v]

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

		मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
[i]	सम्पैन्डेड पार्टिकुलेट मैटर (एस. पी. एम.)	
[ii]	मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
[iv]	सल्फर डाई आक्साइड	—
[v]	कार्बन मोनोआक्साइड	—
[vi]	हाइड्रोकार्बन	—
[vii]	फ्लोरीन	—
[viii]	अमोनिया	—
[ix]	मरकैप्टेन	—
[x]		—

9727

३. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु सयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हो) किया जा सकता है।

६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।

७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

९. (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के - - - - - - - - - - - - - - माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२९ से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २९ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १९८३ वर्णित है, को सूचित करना चाहिए।

११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

१५. आवेदन कर्त्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।

१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।

१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९९७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

05/3/15

क्षेत्रीय अधिकारी

DIC

05/3/16

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
52033/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2019 **Dated : 30/03/2019**

To ,

Shri AMITA GUPTA
M/s MODI MINERALS UDYOG
Gata No.2192,2195,2196 Village-Bihariya, Tehsil Bara, P.O.Shankargarh, Allahabad,ALLAHABAD,212108
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MODI MINERALS UDYOG

Reference Application No. 4743579

Dated : 30/03/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MODI MINERALS UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 30/03/2019 to 31/07/2020 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2019.03.30 13:16:53 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2019.03.30 13:18:11 +05'30'

R.O., UPPCB PRAYAGRAJ.

U.P. Pollution Control Board

Dated : 30/03/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SILICA SAND-700 MT/MONTH.

2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG SET- 10 HP	DIESEL	01	Particulate Matter	AS PER E(P) RULE 1986

2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. Unit shall maintain the Ambient Air/Noise Quality as per standard.

2. Unit is directed to maintain the stack height attached with 10 HP D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.

3. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.

4. Unit will strengthen green belt in the premise of the total occupied area.

5. Unit is directed to comply the provision of Solid Waste Rule 2016.

6. Unit is directed to comply the provision of Hazardous Waste Rule 2016.

7. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.

8. Unit will not make any expansion without prior consent of the State Board.

9. Unit shall submit Stack Monitoring Report in 03 month.

Issued with the permission of competent authority .

SHASHI KANT MISHRA

Digitally signed by SHASHI KANT MISHRA
Date: 2019.03.30 13:19:02 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
52034/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2019

Dated : 30/03/2019

To ,

Shri AMITA GUPTA
M/s MODI MINERALS UDYOG
Gata No.2192,2195,2196 Village-Bihariya, Tehsil Bara, P.O.Shankargarh, Allahabad,ALLAHABAD,212108
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MODI MINERALS UDYOG

Reference Application No :4743626

Dated :30/03/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MODI MINERALS UDYOG is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 30/03/2019 to 31/07/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .SHASHI KANT MISHRA

Digitally signed by SHASHI KANT MISHRA
Date: 2019.03.30 13:21:53 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT MISHRA

Digitally signed by SHASHI KANT MISHRA
Date: 2019.03.30 13:22:37 +05'30'

R.O., UPPCB PRAYAGRAJ.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MODI MINERALS UDYOG vide

Consent Order No. 4743626/ Water Dated : 30/03/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SILICA SAND-700 MT/MONTH.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	3 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8 . The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for washing of silica sand 700 MT/Month.

2. Washing effluent will be re-circulated through Pucca Settling Tanks.

3. Permission of District Administration/Mining for Silica Sand storage at a time to be submitted by the industry within 02 months.

4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.

5. Unit is directed to make a boundary wall around the premise within 03 month.

6. Unit is directed to comply the terms & condition of the Mining Lease Deed.

7. Unit shall ensure zero discharge outside the premise.

8. Unit is directed to submit NOC of Central Ground Water Authority.

9. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable upto June 2017.

10. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.

11. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.

12. Unit directed to file Annual Compliance Report of the condition.

13. For the expansion of the production capacity, pre-consent of the State Board (NOC) shall be mandatory.

Issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
Date: 2019.03.30 13:23:41 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
98075/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020

Dated : 08/07/2020

To ,

Shri AMITA GUPTA
M/s MODI MINERALS UDYOG
Gata N.2192,2195,2196 Village Bihariya, Tehsil Bara, P.O.Shankargarh, Prayagraj - 212108.PRAYAGRAJ,212108
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MODI MINERALS UDYOG

Reference Application No. 8985085

Dated : 08/07/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MODI MINERALS UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/08/2020 to 31/07/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

JAGAT BAHADUR SINGH
Digitally signed by JAGAT BAHADUR SINGH
Date: 2020.07.08 13:11:05 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

JAGAT BAHADUR SINGH
Digitally signed by JAGAT BAHADUR SINGH
Date: 2020.07.08 13:15:09 +05'30'

R.O., UPPCB PRAYAGRAJ.

U.P. Pollution Control Board

Dated : 08/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-700 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET- 5 & 10 KVA DG SET	DIESEL	02	Particulate Matter	AS PER E(P) ACT 1986

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. Unit shall maintain the Ambient Air/Noise Quality as per standard.

2. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.

3. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.

4. Unit is directed to make a boundary wall around the premise within 03 month.

5. Unit will strengthen green belt in the premise of the total occupied area.

6. Unit is directed to comply the provision of Solid Waste Rule 2016.

7. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.

8. Unit will not make any expansion without prior consent of the State Board.

9. Unit shall submit Ambient Air Monitoring Report in 03 month.

10. Unit is directed to submit compliance report quarterly.

Issued with the permission of competent authority .

JAGAT BAHADUR SINGH

Digitally signed by JAGAT BAHADUR SINGH
Date: 2020.07.08 13:15:36 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
98187/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020

Dated : 08/07/2020

To ,

Shri AMITA GUPTA
M/s MODI MINERALS UDYOG
Gata N.2192,2195,2196 Village Bihariya, Tehsil Bara, P.O.Shankargarh, Prayagraj - 212108.PRAYAGRAJ,212108
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MODI MINERALS UDYOG

Reference Application No :8993714 **Dated :08/07/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MODI MINERALS UDYOG is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2020 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

JAGAT BAHADUR SINGH
Digitally signed by JAGAT BAHADUR SINGH
Date: 2020.07.08 13:06:28 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

JAGAT BAHADUR SINGH
Digitally signed by JAGAT BAHADUR SINGH
Date: 2020.07.08 13:10:14 +05'30'

R.O., UPPCB PRAYAGRAJ.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MODI MINERALS UDYOG vide

Consent Order No. 8993714/ Water Dated : 08/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-700 MT/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory..
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for Silica Sand- 700 MT/Month.

2. Unit is directed to reuse of recycled water through settling tank.

3. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.

5. Unit is directed to make a boundary wall around the premise within 03 month.

6. Unit shall ensure zero discharge outside the premise.

7. Unit is directed to comply the provision of Central Ground Water Authority NOC.

8. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable up to June 2017.

9. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.

10. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.

11. Unit directed to file Annual Compliance Report of the condition.

12. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

Issued with the permission of competent authority .

JAGAT BAHADUR SINGH

Digitally signed by JAGAT BAHADUR SINGH
Date: 2020.07.08 13:10:35 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

सेवा में,

श्रीमान् जिलाधिकारी,
प्रयागराज।

विषय :प्रार्थी के सिलिका सैण्ड खनन कार्य पट्टा क्षेत्र में खनन में अनधिकृत रूप से किये जा रहे व्यवधान को रोकवाने एवं सम्बन्धित के विरूद्ध कार्यवाही किए जाने के संबंध में प्रार्थना पत्र :–

महोदय,

उपरोक्त विषय के संबंध में सादर अवगत कराना है कि प्रार्थीगण श्रीमती अमिता गुप्ता पत्नी श्री द्वारिका प्रसाद गुप्ता एवं अभिलेष कुमार गुप्ता पुत्र श्री द्वारिका प्रसाद गुप्ता नि0–43/1, एस0 पी0 मार्ग, सिविल लाइन्स इलाहाबाद, के पक्ष में ग्राम जनवाँ, परगना–बारा, तहसील–बारा जिला–प्रयागराज में 17.75 हे0 का सिलिका सैण्ड का खनन पट्टा उ0प्र0, शासन द्वारा दिनांक–24, मई, 2013 से 20 वर्ष की अवधि के लिए अर्थात् 33 मई, 2033 तक के लिए निष्पादित/पंजीकृत है जिसका सीमांकन दिनांक 24.12.2014 को खनन विभाग द्वारा किया गया है। सीमांकन रिपोर्ट एवं पट्टा के नक्शे की प्रति संलग्न है। खनन पट्टा सीमांकन की तिथि से प्रार्थीगण द्वारा अपने सीमांकित/पट्टागत क्षेत्र में नियमानुसार सिलिका सैण्ड का खनन परिवहन किया जा रहा है।

उल्लेखनीय है कि विगत कुछ दिनों से धर्मेन्द्र गौतम पुत्र फूलचन्द्र गौतम निवासी–मुँगारी रामधन का पूरा, तहसील–करछना, जिला–प्रयागराज व प्रियंका पुत्र राम निरंजन निवासी–बारा खास, तहसील–बारा जिला– प्रयागराज व रितेश कुमार पुत्र वेदप्रकाश निवासी–77, म्योर रोड़ राजापुर, शहर प्रयागराज द्वारा प्रार्थीगण के खनन पट्टा क्षेत्र में जे0सी0बी, लगाकर अनधिकृत रूप से समतलीकरण के नाम पर प्रार्थी के सिलिका सैण्ड खनन के लिए बनाये गये गढ़ो को भरकर खनन कार्य में व्यवधान किया जा रहा है। जिसकी शिकायत की गई किन्तु कोई प्रभावी कार्यवाही न होने से प्रार्थीगण का सिलिका सैण्ड खनन का कार्य प्रभावित हो रहा है। जिससे प्रार्थी एवं शासन को राजस्व की क्षति हो रही है। अनधिकृत रूप से सिलिका सैण्ड के खनन किये जा रहे व्यवधान को राजस्व तथा न्यायहित में रोकवाया जाना नितान्त आवश्यक है।

अतः महोदय से विनम्र प्रार्थना है कि ग्राम जनवा परगना व तहसील –बारा जिला–प्रयागराज में स्वीकृत/निष्पादित सिलिका सैण्ड खनन पट्टा 17.75 हेक्टे0 क्षेत्र में खनन में किए जा रहे व्यवधान को जाँच करवाकर रोकवानें एवं व्यवधान करने वालों के विरूद्ध नियमानुसार कार्यवाही कराने की कृपा करें।

संलग्नक –उपरोक्तानुसार

प्रार्थी

13.8.2021

श्रीमती अमिता गुप्ता पत्नी श्री द्वरिका प्रसाद गुप्ता एव अभिलेष कुमार गुप्ता पुत्र श्री द्वारिका प्रसाद गुप्ता नि0–43/1, एस0 पी0 मार्ग, सिविल लाइन्स इलाहाबाद,

कार्यालय जिलाधिकारी, प्रयागराज।

संख्या 1892 /एस0टी0 2021 दिनांक 13 अगस्त 2021

विषय सिलिका सैण्ड खनन कार्य पट्टा क्षेत्र में खनन में अनधिकृत रूप से किये जा रहे व्यवधान को रोकवाने एवं सम्बन्धित के विरूद्ध कार्यवाही किये जाने के सम्बन्ध में।

उप जिलाधिकारी,
बारा प्रयागराज।

कृपया उपर्युक्त विषयक श्रीमती अमिता गुप्ता पत्नी श्री द्वारिका प्रसाद गुप्ता आदि निवासी 43/1, एस0पी0 मार्ग सिविल लाइन, प्रयागराज ने प्रार्थना पत्र दिनांक 13.08.2021 (प्रति संलग्न) प्रस्तुत कर अवगत कराया है कि उनके पक्ष में ग्राम जोगी परगना व तहसील बारा जिला प्रयागराज में 17.75 हे0 का सिलिका सैण्ड का खनन पट्टा उ0प्र0 शासन द्वारा दिनांक 24.05.2013 से 20 वर्ष की अवधि के लिए अर्थात् 23.05.2033 तक के लिए स्वीकृत/निर्गमित है, जिसका सीमांकन दिनांक 24.12.2014 को हुआ है। श्रीमती गुप्ता द्वारा शिकायत की गयी है कि उनके पट्टागत क्षेत्र में सिलिका सैण्ड के खनन कार्य में कतिपय व्यक्तियों द्वारा व्यवधान किया जा रहा है, जिसकी जांच कराकर कार्यवाही किये जाने का अनुरोध किया गया है।

अतः एतद्द्वारा अपेक्षा की जाती है कि श्रीमती गुप्ता के प्रार्थना पत्र में अंकित तथ्यों की अभिलेखों के अनुसार स्थलीय जांच कराकर नियमानुसार आवश्यक कार्यवाही करायें तथा कृत कार्यवाही से अवगत भी करायें।

संलग्नक– उपरोक्तानुसार।

(विजय शंकर दुबे)
अपर जिलाधिकारी(प्रशासन)
प्रयागराज।

संख्या 1893 /एस0टी0 2021 दिनांक– उपरोक्त।

प्रतिलिपि– खान अधिकारी, प्रयागराज को इस निर्देश से कि प्रश्नगत प्रकरण में अभिलेखों के अनुसार स्थलीय जांच कर नियमानुसार आवश्यक कार्यवाही करना सुनिश्चित करें।

(विजय शंकर दुबे)
अपर जिलाधिकारी(प्रशासन)
प्रयागराज।

श्रीमान् जिलाधिकारी,
जनपद- प्रयागराज।

विषय:- प्रार्थी के स्वीकृत/निष्पादित सिलिका सैण्ड अनन पट्टा क्षेत्र मे किये जा रहे अनन कार्य मे अनाधिकृत रूप से व्यवधान को रोकवाने एवं संबंधित के विरुद्ध कार्यवाही किये जाने के सम्बन्ध मे प्रार्थनापत्र।

महोदय,

उपर्युक्त विषय के सम्बन्ध मे सादर अवगत कराना है कि प्रार्थिनि श्रीमती अमिता गुप्ता पत्नी श्री हरिओम प्रसाद गुप्ता एवं अभिषेक कुमार गुप्ता पुत्र श्री हरिओम प्रसाद गुप्ता निवासी 43/1, एस0पी0मार्ग, सिविल लाइन्स इलाहाबाद के पक्ष मे ग्राम जनवा परगना व तहसील- बारा, जनपद-प्रयागराज मे 17.75 हे0 का सिलिका सैण्ड का अनन पट्टा उत्तर प्रदेश शासन द्वारा दिनांक 24 मई 2013 से 20 वर्ष की अवधि अर्थात् 23 मई 2033 तक के लिए निष्पादित/पंजीकृत है, जिसका सीमांकन अनन विभाग द्वारा दिनांक 24-12-2014 को किया गया है, तथा प्रार्थीगण सीमांकन एवं चिन्हांकन के अनुसार अनन कार्य मौके पर कर रहे हैं। सीमांकित स्वीकृत/निष्पादित नक्शे की छायाप्रति संलग्न है।

अवगत कराना है कि प्रार्थीगण के अनन क्षेत्र मे माह अगस्त 2021 मे श्री धर्मेन्द्र गौतम पुत्र पुरुषोत्तम गौतम निवासी मुंगारी, राम धन का पूरा, तहसील- बारा जनपद-प्रयागराज व प्रियंका पुत्री निरंजन निवासिनी ग्राम बास, तहसील-बारा, जनपद-प्रयागराज तथा रितेश कुमार पुत्र पेद प्रकाश निवासी 77, स्यार रोड, रामपुर, थाना सिविल-प्रयागराज नगर अथवा अन्य पर प्रार्थनापत्र दि0 13-8-2021 छायाप्रति संलग्न) दी गई थी, जिसपर तत्कालीन

------2

उप जिलाधिकारी(प्रशासन) प्रयागराज द्वारा उप जिलाधिकारी बारा को प्रार्थनापत्र में उल्लिखित तथ्यों की अभिलेखों के अनुसार स्थलीय जाँच कराकर आवश्यक कार्यवाही हेतु पत्र सं0-383/एस0टी0-2021 दि0 13-8-2021(छायाप्रति संलग्न) भेजागया था, जिसपर उपरोक्त व्यक्तियों द्वारा अधिकृत कार्य एवं व्यवधान रोकवा दियागया था, फिर संबंधित व्यक्तियों द्वारा अनावश्यक रूप से प्रार्थीगण के सिलिका सैण्ड निकालने के लिए बनाये गये गड्ढों को जे0सी0बी0से समतल कर बन्द कर दिया जा रहा है, जिससे प्रार्थीगण को खनन कार्य मे व्यवधान एवं परेशानी हो रही है, तथा लेबर मजदूर भाग जा रहे हैं। संबंधित व्यक्तियों द्वारा अनावश्यक रूप से डराया व धमकाया भी जा रहा है, जिससे खनन कार्य के हित एवं शासकीय क्षति के दृष्टिगत रोकवाया जाना न्यायहित मे नितान्त आवश्यक है। खनिज सम्पदा राज्य की सम्पत्ति है तथा पट्टा दि०23-05-2033 तक के लिए स्वीकृत है।

अतः महोदय से विनम्र प्रार्थना हैकि प्रार्थनापत्र मे उल्लिखित व्यक्तियों को मौके पर सिलिका सैण्ड के स्वीकृत/निष्पादित एवं सीमांकित खनन पट्टा क्षेत्र मे अनाधिकृत व्यवधान को रोकवाने एवं आयेदिन अकारण अनावश्यक परेशान करने के लिए उनके विरुद्ध नियमानुसार कार्यवाही करने की कृपा करें ताकि प्रार्थीगण अपने स्वीकृत क्षेत्र मे सुचारू रूप से खनन कार्य कर सकें, तथा आर्थिक क्षति न होनेपावे।

दिनांक:- 15-12-2021

भवदीय-उपरोक्तानुसार।

प्रार्थीगण

श्रीमती [illegible] गुप्ता
पत्नी हरिओम प्रसाद गुप्ता
व . हरिओम प्रसाद गुप्ता
प्लॉट 43/1, [illegible], [illegible]
जनपद- प्रयागराज।
मो0-9415218530

संशोधित 132
आई.जी.आर.एस.सन्दर्भ
संख्या–40017522045168

प्रेषक,

जिला खान अधिकारी,
प्रयागराज।

सेवा में,

जिलाधिकारी,
प्रयागराज।

पत्रांक: /खनिज/2022–23 दिनांक: 7/4/2022

महोदय,

कृपया आई0जी0आर0एस0 सन्दर्भ संख्या–40017522045168 दिनांक 18.02.2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें प्रार्थिनी मोनी कुशवाहा पत्नी हिमांशु कुशवाहा निवासिनी ग्राम चाका, तहसील करछना, जनपद प्रयागराज आराजी सं0–126 रकबा 1.3240हे0 127/2 रकबा 1.0840हे0, 127/1 रकबा 2.2280हे0, 129 रकब 0.6050हे0 व 130 रकबा 0.5360हे0 स्थित मौजा जनवा, परगना व तहसील बारा, जनपद प्रयागराज की संक्रमणीय भूमिधर है, ज़िसमें श्रीमती अमिता गुप्ता पत्नी द्वारिका प्रसाद गुप्ता व अभिलेस कुमार गुप्ता पुत्र द्वारिका प्रसाद गुप्ता ने सिलिका सैण्ड का खनन करने का लाइसेन्स प्राप्त कर लिया है, जबकि प्रार्थिनी उपरोक्त आराजियात संक्रमणीय भूमिधर व काबिज दाखिल स्वामिनी है। वर्तमान समय में प्रार्थिनी के उपरोक्त आराजियों पर शान्तिपूर्ण कब्जा में अवैध तरीके से उपरोक्त लोग दखल दे रहे है और खान अधिकारी द्वारा अवैध रूप से जारी कराये गये लाइसेन्स का उपयोग कर प्रार्थिनी को परेशान कर रहे है। प्रार्थी द्वारा उचित कार्यवाही करने का अनुरोध किया गया है का संदर्भ ग्रहण करने का कष्ट करें।

उपरोक्त के क्रम में प्रश्नगत क्षेत्र का निरीक्षण दिनांक 02.03.2022 को किया गया। प्रश्नगत क्षेत्र पर पहुँचकर शिकायतकर्ता के दिये गये मोबाईल नम्बर 7398965088 पर सम्पर्क करने का प्रयास किया गया, परन्तु शिकायतकर्ता द्वारा फोन रिसिव नहीं किया गया। प्रश्नगत क्षेत्र में मे0 मोदी मिनरल्स उद्योग प्रो0 श्रीमती अमिता गुप्ता पत्नी श्री द्वारिका प्रसाद गुप्ता नि0–43/1 एस0पी0 मार्ग सिविल लाइन्स, प्रयागराज के पक्ष में तहसील–बारा अन्तर्गत ग्राम–जनवॉ के गाटा सं0–84, 85, 86 87, 100, 101, 105, 106, 107, 108, 109, 110, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 143 क्षेत्रफल 17.75हे0 में दिनांक 24.05.2013 से 23.05.2033 तक के लिए सिलिका सैण्ड का खनन पट्टा स्वीकृत/संचालित है।

यदि शिकायतकर्ता की इस क्षेत्र अन्तर्गत कोई निजी काश्तकारी आती है तो वह सिर्फ और सिर्फ उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–68 "भूमि के स्वामी द्वारा खनन संक्रियाओं पर कोई निबन्धन आदि अधिरोपित नहीं किया जायेगा।"

(1) कोई भी व्यक्ति जिसे खनन पट्टा या खनन अनुज्ञा–पत्र के अन्तर्गत आने वाली भूमि में किसी भी रूप में अधिकार प्राप्त हो, ऐसी भूमि के पट्टा या खनन अनुज्ञा पत्र धारक खनन संक्रियाओं पर कोई प्रतिशेध या निर्बन्धन अधिरोपित करने या उपखनिज हटाने के लिये अधिमूल्य (प्रीमियम) या स्वामित्व के रूप में कोई धनराशि मांगने का हकदार नहीं होगा।

प्रतिबंध यह है कि ऐसा व्यक्ति भूमि की धरातल की खनन संक्रियाओं के लिये उपयोग करने हेतु खनन पट्टा या खनन अनुज्ञा–पत्र के उक्त धारक से ऐसा वार्षिक प्रतिकर पाने का हकदार होगा जो उनके बीच तय हो।

(ङ) जहां खनन पट्टा या खनन अनुज्ञा-पत्रधारक और भूमि की सतह के स्वामी वार्षिक प्रतिकर की धनराशि पर सहमत न हो और उसके सम्बन्ध में कोई विवाद हो तो जिला अधिकारी द्वारा उसका अवधारण निम्नलिखित रूप से किया जायेगा :-

(क) कृषि योग्य भूमि की दशा में, प्रतिकर की धनराशि उसी प्रकार की भूमि में विगत तीन वर्षों में की गई खेती से प्राप्त औसत वार्षिक शुद्ध आय के आधार पर निकाली जायेगी।

(ख) गैर कृषि योग्य भूमि की दशा में, वार्षिक प्रतिकर की धनराशि, उसी प्रकार की भूमि के विगत तीन वर्षों के भाटक मूल्य के आधार पर निकाली जायेगी।

कृपया उक्तानुसार प्रकरण को निःपित करने का कष्ट करें।

भवदीय

जिला खान अधिकारी,
प्रयागराज।

पत्रांक: 66 / खनिज / 2022-23 तद्दिनांक।

प्रतिलिपि-

1. प्रभारी अधिकारी (शि0से0) कलेक्ट्रेट, प्रयागराज को सूचनार्थ प्रेषित।
2. उप जिलाधिकारी बारा, प्रयागराज को सूचनार्थ प्रेषित।
3. मे0 मोदी मिनरल्स प्रो0 श्रीमती अमिता गुप्ता पत्नी श्री द्वारिका प्रसाद गुप्ता को सूचनार्थ।
4. मोनी कुशवाहा पत्नी श्री हिमांशू कुशवाहा निवासिनी ग्राम-चाका, तहसील-करछना, जनपद-प्रयागराज को सूचनार्थ।

07/04/2022

जिला खान अधिकारी,
प्रयागराज।

कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांक 742 /खनिज/2020–21 दिनांक 05/ 03/2021

मे0 मोदी मिनरल्स उद्योग
मे0 श्रीमती अमिता गुप्ता
पत्नी श्री द्वारिका प्रसाद गुप्ता
निवासी–43/1 एस0पी0 मार्ग,
सिविल लाइन्स, प्रयागराज।

आपके पक्ष में जनपद प्रयागराज के तहसील–बारा स्थित ग्राम–जनवॉ आराजी सं0–87 से 87, 100, 101, 105 से 110, 120 से 135, 143 रकबा 17.750हे0 भू–क्षेत्र पर दिनांक 24.05.2013 से 23.05.2033 तक की अवधि के स्वीकृत/संचालित है। उक्त खनन पट्टा क्षेत्र हेतु आप द्वारा खान नियंत्रण मध्यान्चल भारतीय खान ब्यूरो से खनन योजना अनुमोदित कराकर पत्रांक UP Allahabad Silica/MPCN/R-02/10-11 दिनांक 02.05.2011 द्वारा प्रस्तुत किया गया जिसकी अवधि दिनांक वित्तीय वर्ष 2010–11 से वित्तीय वर्ष 2013–14 तक के लिए थी। उक्त माइनिंग प्लान की अवधि समाप्ति के बाद आप द्वारा खनन पट्टा क्षेत्र हेतु नवीन माईनिंग प्लान कार्यालय में उपलब्ध नही कराया गया, जबकि खनन पट्टा क्षेत्र से खनन/परिवहन कार्य किया जा रहा है।

उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के नियम–34(3) निम्न प्राविधानित है कि "एक बार अनुमोदित किये जाने पर खनन योजना, खनन पट्टा/अनुज्ञा पत्र की सम्पूर्ण अवधि अथवा पॉच वर्ष जो पहले हो, के लिए विधिमान्य होगा। यदि पट्टे की अवधि पॉच वर्ष से अधिक हो तो उस स्थिति में पट्टाधारक पुनः खनन योजना इस निमित्त राज्य सरकार द्वारा अधिसूचना द्वारा प्राधिकृत अधिकारी के समक्ष प्रस्तुत करेगा।" तथा उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के नियम–59(2) मे निम्न प्राविधानित है कि "नियम–34 के अधीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये जो पट्टेदार खनन कार्य करता है तो वह चूक के प्रति अवसर के अनुसार पचास हजार रूपये की दर से ऐसी शास्ति के लिये दायी होगा, जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।"

अनुमोदित खनन योजना के बिना खनन पट्टा क्षेत्र से खनन/परिवहन का कार्य करके आप द्वारा उ0प्र0 उपखनिज(परिहार) नियमावली–1963 के नियम–34 का उल्लंघन किया गया है जिस कारण आप नियम–59(2) के तहत शास्ति के उत्तरदायी हैं।

अतः आपको निर्देशित किया जाता है कि पत्र प्राप्ति के सात कार्य दियस के अन्दर उक्त के सम्बन्ध मे अपना स्पष्टीकरण प्रस्तुत करें, कि क्यों न आप द्वारा बिना अनुमोदित खनन योजना के खनन किये जाने के सम्बन्ध में उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के नियम–59(2) के तहत क्यों न कार्यवाही की जाये उक्त विनिर्दिष्ट अवधि में जवाब प्रस्तुत नहीं करने की स्थिति में यह माना जाएगा कि उक्त के सम्बन्ध में आपको कुछ नहीं कहना है। तदनुसार अग्रेतर कार्यवाही नियमानुसार अमल में लायी जायेगी, जिसके लिए आप स्वयं जिम्मेदार होगें।

05/03/2021
खान अधिकारी,
प्रयागराज।

पत्रांक व तद्दिनांक।
प्रतिलिपि–निम्नांलिखित को सादर सूचनार्थ प्रेषित।
1. निदेशक भूतत्व एव खनिकर्म निदेशालय, खनिज भवन, लखनऊ।
2. जिलाधिकारी महोदय, प्रयागराज।

खान अधिकारी,
प्रयागराज।

R/834

वित्तीय नियम संग्रह खण्ड–6, भाग–2

प्रपत्र संख्या/43ए(1)

(प्रस्तर 417 एवं 418 देखिए)

धनराशि जमा करने का चालान फार्म

उपकोषागार/बैंक का नाम व शाखा	: भारतीय स्टेट बैंक मुख्य शाखा, प्रयागराज।
जिस व्यक्ति (पदनाम यदि आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा ही है उसका नाम व पता	मेसर्स मोदी मिनरल्स उद्योग मे0 श्रीमती अमिता गुप्ता पत्नी श्री द्वारिका प्रसाद गुप्ता निवासी–43/1 एस0पी0 मार्ग, सिविल लाइन्स, प्रयागराज।
पंजीकरण संस्था/पक्ष का नाम व वाद संख्या।	: उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के नियम–59(2) के तहत कार्यालय जिलाधिकारी, प्रयागराज के नोटिस सं0–742/खनिज/2020–21 दिनांक 05.03.2021 के अनुपालन में वित्तीय वर्ष 2014–15, 2015–16, 2016–17, 2017–18, 2018–19 व 2019–20 के प्रति चूक के अनुसार 6 X रू0 50,000 = रू0 3,00,000.00
जमा की जा रही धनराशि का पूर्ण विवरण (धनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है।)	:
चालान की सकल राशि	
चालान की निबल राशि	
लेखाशीर्षक का पूर्ण विवरण/लेखा शीर्षक की मुहर	0853–अलौह धातु खनन और धातु कर्म उद्योग 102–खनिज रियायत शुल्क किराया और स्वत्व शुल्क
लेखाशीर्षक का 13 डिजिट कोड	:

Cheque No.– 001050

मुख्य लेखा–शीर्षक	उप मुख्य शीर्षक	लघुशीर्षक	उप–शीर्षक	ब्योरेवार–शीर्षक	धनराशि अंकों में
0853	00	102	01	00	3,00,000.00
					–
				योग	3,00,000.00

राशि शब्दों में (तीन लाख रू0 मात्र)

चलान में लेखाशीर्षक की पुष्टि करने वाले विभागीय अधिकारी के हस्ताक्षर मुहर सहित

25/6/2021
खदान सहायक
कलेक्ट्रेट, प्रयागराज

जमाकर्ता का नाम व हस्ताक्षर

केवल उपकोषागार/बैंक के प्रयोगार्थ

क्रम संख्या.....अंकों में रू0 .....

दिनॉक..... शब्दों में रू0.....

GF 08/129

प्राप्त किया

जमाकर्ता का हस्ताक्षर उपकोषागार/बैंक की मुहर सहित

Tax Invoice

M/s Sharda Canvas Store
921/683 Triveni Road Krishna Nagar
Kyedganj Prayag Raj
Mobile No. 9415308374
9839060378, 9839060320
GSTIN/UIN 09ACHPG8367R1ZN
State Name Uttar Pradesh, Code 09
E-Mail shardacanvas7826@gmail.com
Buyer

MODI MINERALS UDYOG
43/1 S P MARG CIVIL LINES ALLD
GSTIN/UIN 09ADCPG8405A1Z2
State Name Uttar Pradesh, Code 09

Invoice No	Dated
1115	**29-Aug-2022**
Delivery Note	Mode/Terms of Payment
	Cash Sales
Supplier's Ref	Other Reference(s)
Buyer's Order No	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

Sl	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	**6005 Warp Knitted Fabrics 5% Sqmt**	6005	**200.00 sqmt**	13.33	sqmt	**2,666.67**
	Output C Gst @ 2.50%			*2.50*	*%*	**66.67**
	Output S Gst @ 2.50%			*2.50*	*%*	**66.67**
	Less ***Round Off***					**(-)0.01**
	Total		**200.00 sqmt**			**₹ 2,800.00**

Amount Chargeable (in words) *E. & O.E*
INR Two Thousand Eight Hundred Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
6005	2,666.67	2.50%	66.67	2.50%	66.67	133.34
Total	**2,666.67**		**66.67**		**66.67**	**133.34**

Tax Amount (in words) : **INR One Hundred Thirty Three and Thirty Four paise Only**

Company's Bank Details
Bank Name : **Bank of Baroda Od A/c 9242**
A/c No. : **13520400009242**
Branch & IFS Code : **KYDGANJ BRANCH & BARB0KYDGAN**

Company's VAT TIN : **09912800210**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for M/s Sharda Canvas Store

Authorised Signatory

SUBJECT TO PRAYAGRAJ JURISDICTION

This is a Computer Generated Invoice

(ORIGINAL FOR RECIPIENT)

Tax Invoice 414

M/s Sharda Canvas Store
[illegible]
[illegible]
[illegible]
[illegible]
[illegible]
[illegible]
[illegible]

Buyer
MODI MINERALS UDYOG
43/1 S P MARG CIVIL LINES ALLD
GSTIN/UIN 09ADCPG8405A1Z2
State Name Uttar Pradesh Code 09

Invoice No 602	Dated 1-Jul-2022
Delivery Note	Mode/Terms of Payment
Supplier's Ref	Other Reference(s)
Buyer's Order No	Dated
Despatch Document No	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

Sl	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	**3917 Polithin 18%**	3917	**37.04 kg**	82.20	kg	**3,044.69**
	Output C Gst @ 9%				9 %	**274.02**
	Output S Gst @ 9%				9 %	**274.02**
	Round Off					**0.27**
	Total		**37.04 kg**			**₹ 3,593.00**

E. & O.E

Amount Chargeable (in words)
INR Three Thousand Five Hundred Ninety Three Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
3917	3,044.69	9%	274.02	9%	274.02	548.04
Total	**3,044.69**		**274.02**		**274.02**	**548.04**

Tax Amount (in words) **INR Five Hundred Forty Eight and Four paise Only**

Company's Bank Details
Bank Name : **Bank of Baroda Od A/c 9242**
A/c No. : **13520400009242**
Branch & IFS Code : **KYDGANJ BRANCH & BARB0KYDGAN**

Company's VAT TIN **09912800210**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for M/s Sharda Canvas Store

Authorised Signatory

SUBJECT TO PRAYAGRAJ JURISDICTION

This is a Computer Generated Invoice

Tax Invoice 415 (DUPLICATE FOR TRANSPORTER)

M/s Sharda Canvas Store
921/683 Trivent Road,Krishna Nagar
Kyedganj Prayag Raj
Mobile No , 9415308374
9839060378, 9839060320
GSTIN/UIN : 09ACHPG8367R1ZN
State Name : Uttar Pradesh, Code : 09
E-Mail : shardacanvas7826@gmail.com

Buyer
MODI MINERALS UDYOG
43/1 S P MARG CIVIL LINES ALLD
GSTIN/UIN : 09ADCPG8405A1Z2
State Name : Uttar Pradesh, Code : 09

Invoice No.	Dated
554	17-Jun-2022
Delivery Note	Mode/Terms of Payment
	CASH SALES
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

Sl	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	**3926 Hdpe/ P P Tarpaulin 18%**	3926	**36.10 kg**	80.52	kg	2,906.78
	Output C Gst @ 9%				9 %	261.61
	Output S Gst @ 9%				9 %	261.61
	Total		**36.10 kg**			**₹ 3,430.00**

E. & O.E

Amount Chargeable (in words)
INR Three Thousand Four Hundred Thirty Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
	2,906.78	9%	261.61	9%	261.61	523.22
3926 Total	**2,906.78**		**261.61**		**261.61**	**523.22**

Tax Amount (in words) : **INR Five Hundred Twenty Three and Twenty Two paise Only**

Company's Bank Details
Bank Name : **Bank of Baroda Od A/c 9242**
A/c No. : **13520400009242**
Branch & IFS Code : **KYDGANJ BRANCH & BARB0KYDGAN**

Company's VAT TIN : **09912800210**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for M/s Sharda Canvas Store

Authorised Signatory

SUBJECT TO PRAYAGRAJ JURISDICTION

This is a Computer Generated Invoice

Tax Invoice

416

(ORIGINAL FOR RECIPIENT)

M/s Sharda Canvas Store
921/683 Triveni Road,Krishna Nagar
Kyedganj Prayag Raj
Mobile No 9450617156, 9415308374
9839060378, 9839060320
GSTIN/UIN: 09ACHPG8367R1ZN
State Name : Uttar Pradesh, Code : 09

Buyer
MODI MINERALS UDYOG
43/1 S P MARG CIVIL LINES ALLD
GSTIN/UIN : 09ADCPG8405A1Z2
State Name : Uttar Pradesh, Code : 09

Invoice No.	Dated
226	**7-May-2022**
Delivery Note	Mode/Terms of Payment
	Cash Sales
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	**3917 Polithin 18%** *15x1 Nk*	3917	**36.50 kg**	80.51	kg	**2,938.62**
	Output C Gst @ 9%			*9 %*		**264.48**
	Output S Gst @ 9%			*9 %*		**264.48**
	Round Off					**0.42**
	Total		**36.50 kg**			**₹ 3,468.00**

Amount Chargeable (in words) — *E. & O.E*
INR Three Thousand Four Hundred Sixty Eight Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
3917	2,938.62	9%	264.48	9%	264.48	528.96
Total	**2,938.62**		**264.48**		**264.48**	**528.96**

Tax Amount (in words) : **INR Five Hundred Twenty Eight and Ninety Six paise Only**

Company's VAT TIN : **09912800210**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
Bank Name : **Bank of Baroda Od A/c 9242**
A/c No. : **13520400009242**
Branch & IFS Code : **KYDGANJ BRANCH & BARB0KYDGAN**

for M/s Sharda Canvas Store
Sanjay Gupta
Authorised Signatory

SUBJECT TO PRAYAGRAJ JURISDICTION

This is a Computer Generated Invoice

Tax Invoice

M/s Sharda Canvas Store
821/883 Trivani Road Krishna Nagar
Kydgganj Prayag Raj
Mobile No 9450617186, 9415306374
9839060378, 9839060320
GSTIN/UIN 09ACHPG8367R1ZN
State Name : Uttar Pradesh, Code : 09

Invoice No.: **1242**
Dated: **4-Jan-2021**
Supplier's Ref.:
Other Reference(s):

Buyer
MODI MINERALS UDYOG
43/1 S P MARG CIVIL LINES ALLD
GSTIN/UIN 09ADCPG8405A1Z2
State Name Uttar Pradesh, Code : 09
Place of Supply Uttar Pradesh

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
1	**3917 Polithin 18%**	3917	18 %	**13.80 kg**	91.52	kg	**1,262.98**
	Output C Gst @ 9%					*9 %*	**113.67**
	Output S Gst @ 9%					*9 %*	**113.67**
Less :	***Round Off***						**(-)0.32**
	Total			**13.80 kg**			**₹ 1,490.00**

E & O E

Amount Chargeable (in words)
INR One Thousand Four Hundred Ninety Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
3917	1,262.98	9%	113.67	9%	113.67	227.34
Total	**1,262.98**		**113.67**		**113.67**	**227.34**

Tax Amount (in words) : **INR Two Hundred Twenty Seven and Thirty Four paise Only**

Company's Bank Details
Bank Name : **Bank of Baroda Od A/c 9242**
A/c No. : **13520400009242**
Branch & IFS Code : **KYDGANJ BRANCH & BARB0KYDGAN**

Company's VAT TIN : **09912800210**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct

for M/s Sharda Canvas Store

Authorised Signatory

SUBJECT TO PRAYAGRAJ JURISDICTION

This is a Computer Generated Invoice

COMPOSITION TAXABLE PERSON

GSTIN NO. 09AEVPJ1329N1ZU **BILL OF SUPPLY**

Mob. : 9454359545
State : U.P.
State Code : 09

DHEERAJ KUMAR NEERAJ KUMAR CANVES STORE

Deals in : Truck Tripal, Scooter Cover, Car Cover, Rope Etc.

682, KRISHNA NAGAR, TRIVENI ROAD, KYDGANJ, ALLAHABAD

Details of Receiver / Billed To :

Name : Modi Minerals Udyog

Address : 43/1, S.P. Marg, Allahabad

GSTIN : 09ADCPG8405A1Z2 State : UP State Code : 09

No. 178

Date : 30-6-2021

	Description of Goods	HSN Code	Meter/ Weight	Rate	Amount
	HDPE		30kg	50	1500
				TOTAL	1500

Total Invoice Amount in words : Fifteen Hundred Only

Certified that the particulars given above are true and correct.
For Dheeraj Kumar Neeraj Kumar Canves Store

Authorised Signatory

TERMS & CONDITION :
1. Goods once sold will not be taken back.
2. Interest @ 24@ p.a. will be charged if the payment is not made within the stipulated time.
3. Subject to 'Allahabad' Jurisdiction only.

DEEPANJALI GARMENTS

H.O : SHANKARGARH, ALLAHABAD

B.O : 70, K.P.KAKKAR ROAD
ALLAHABAD

Phone : 9454837952

SALE INVOICE CASH

TIN : 09613401297 Copy : Original/Duplicate/Triplicate

Sri Kanhaiya Lal
C/o Dwanka Prasad Gupta
43/1, S.P.Marg
Civil Lines, Allahabad

Invoice No.: P00611 Date : 22/08/2017

L.R.No. : Date : 22/08/2017

Transport :

SALE INVOICE CASH

S.	Item Description	Qty.	Rate	Tax%	Amount
1	Shirt	30	160	5.00	4800.00
2	Pant	30	260	5.00	7800.00

VAT 9250.00*4%=370.00 SAT :1%=92.50 **HAVE A NICE DAY**

SUB TOTAL	12600.00
VAT 4%	504.00
SAT 1%	126.00
GRAND TOTAL	13230.00

Rs. Nine Thousand Seven Hundred Twelve & Paise Fifty Only

Terms & Conditions

1-GOODS ONCE SOLD WILL NOT BE TAKEN BACK.
2-ALL SUBJECT TO ALLAHABAD JURISDICTION ONLY.

For DEEPANJALI GARMENTS

Authorised signatory

GSTIN : 09BBGPA6251B1Z5

Original Copy

TAX INVOICE

R.R.CREATION

15/18 K P KAKKAR ROAD, Chandralok Chauraha
CIN . 211003
Tel. : 9935881076 email : shubhamagarawal05@gmail.com

Invoice No. : 2450 Date of Invoice : 14-01-2022	Place of Supply : Uttar Pradesh (09) Reverse Charge : N
Billed to : Modi Minerals Udyog Allahabad GSTIN / UIN : 09ADCPG8405A1Z2	***Shipped to :*** Modi Minerals Allahabad GSTIN / UIN : 09ADCPG8405A1Z2

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Amount(₹)
1.	BLANKETS	63014000	25.00	Pcs.	238.10	2.50 %	148.81	2.50 %	148.81	6,250.00
			Grand Total		25.00 Pcs.					₹ 6,250.00

HSN/SAC	Tax Rate	Taxable Amt.	CGST	SGST	Total Tax
63014000	5%	5,952.38	148.81	148.81	297.62

Rupees Six Thousand Two Hundred Fifty Only

Bank Details : ICICI BANK,Chowk Br., Alld., A/c No.0309[illegible]5500522 IFSC: [illegible]000309

Terms & Conditions

E.& O.E.

1. Goods once sold will not be taken back.
2. Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
3. Subject to 'Uttar Pradesh' Jurisdiction only.

Receiver's Signature :

For R.R.CREATION

Authorised Signatory

: 09BBGPA6251B1Z5

Original Copy

TAX INVOICE

R.R.CREATION

15/18 K P KAKKAR ROAD, Chandralok Chauraha
CIN : 211003
Tel. : 9935881076 email : shubhamagarawal05@gmail.com

Invoice No. : 1254 Date of Invoice : 23-11-2020	Place of Supply : Uttar Pradesh (09) Reverse Charge : N
Billed to : Cash GSTIN / UIN :	***Shipped to :*** Cash GSTIN / UIN :

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Amount(₹)
	LANKETS	6301	20.00	Pcs.	252.38	2.50 %	126.19	2.50 %	126.19	5,300.00
	Grand Total		**20.00**	**Pcs.**						₹ **5,300.00**

HSN/SAC	Tax Rate	Taxable Amt.	CGST	SGST	Total Tax
6301	5%	5,047.62	126.19	126.19	252.38

Rupees Five Thousand Three Hundred Only

Bank Details : ICICI BANK,Chowk Br., Alld., A/c No.030905500522 IFSC: ICIC0000309

Terms & Conditions

E.& O.E.
1. Goods once sold will not be taken back.
2. Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
3. Subject to 'Uttar Pradesh' Jurisdiction only.

Receiver's Signature :

For R.R.CREATION

Authorised Signatory

GSTIN : 09AASPA4998F1Z6

422 TAX INVOICE

NARAIN DAS AMAR NATH

DEALS IN : ALL KINDS OF CANVAS, TENTAGE, SAFETY ITEMS, IRON SCRAP & DISPOSAL

172/152, K.L. Krishna Nagar, Kydganj, Allahabad - 211003 email : naraindasamarnath@gmail.com

White - Original for Recipient
Pink - Duplicate for Transporter
Yellow - Triplicate for Supplier

Ph.: 9415351785
7860920412
9807121807

145

Invoice No. 170
Invoice Date : 07/09/2019
S(Reverse Charge | P. M. | State Coad | 09

Transportation Mode
Vehicle No.
Date of Supply
Place of Supply SHOP A.LD

Details of Receiver (Billed To)

Name : MODI MINERALS UDYOG
Address : 43/L S.P. MARG CIVIL LINES PRAJ
GSTN : 09ADCPG8405A1Z2
State : U.P. | State Coad | 09

Details of Consignee (Shipped To)

Name :
Address :
GSTN
State | State Coad

BANK DETAILS

Bank Name : State Bank of India, Allahabad
Degree College Kydganj, Allahabad
A/c No. 65244212710
IFSC Code SBIN0050689

S. No.	Name of Product / Service	HSN Code	Qty.	Rate	Total	CGST Rate	CGST Amount	SGST Rate	SGST Amount	IGST Rate	IGST Amount	Others Charges	Amount Rs. P.
	Cotton Cloth		100 mt	80/-	8000-00	2.5%	200-00	2.5%	200-00				8400-00
Total					8000-00		200-00		200-00				8400-00

Total Invoice Amount in Words : Eight thousand four Hundred only

All Subject to Allahabad Jurisdiction only.

Goods once sold will not be taken back. E.&.O.E.

For : Narain Das Amar Nath

Authorised Signatory

TIN No. 09712801526
DL 01-04-1998

SALE INVOICE

Mobile : 9415308374
Phone : 0532-2558922

M/s Dhananjay Gupta

924-A/684, Triveni Road, Krishna Nagar, Kydganj, Allahabad - 211003

DISPOSAL GOODS DEALERS, OLD MOTORS PARTS & SCRAPE

Cotton Canvas, Tirpal, Blanket, Polythene, H.D.P.E. Fabrics, Cars & Scooter Covers etc.

Sl. No. 1240 | Book No. 25

ORIGINAL	DUPLICATE	OFFICE COPY
White	Pink	Yellow

M/s Modi Minerals udyog
Address Alld.

Pre-Authenticated
For Dhananjay Gupta

Prop./Auth. Signature

TIN No.
Mob. No.

Date 21-01-2017

Sl.No.	Particulars	Qty.	Rate	Amount Rs.	P.
1	कोयला इंडस्ट्री	50Kg	125/-	6250	-

Rupees in words: छः हजार दो सौ पचास रुपये मात्र

Net Amount	6250	-
Vat Charged @ ....%		
Amount of Discount R/o		
Total Amount of Invoice	6250	-

E. & O. E.
All Subject to Allahabad Jurisdiction Only

Signature of Authorized Person :
Name
Status

Signature of Person Seller Goods :
Name : Dhanajay Gupta
Status : Propriter

श्री बाला जी गारमेन्ट्स

राहुल मार्केट, झूंसी, इलाहाबाद

रेडीमेड, होजरी, मैक्सी एवं जस्ट बेबी वार्न किड्स वियर

दिनांक 2-1-2017

मोदी मिनरल उद्योग इलाहाबाद

45 कम्बल

12375/-

बारह हजार तीनसौ
पचहत्तर मात्र

12375/-

मुरली धर

GSTIN : 09AASPA4998F1Z6

TAX INVOICE

NARAIN DAS AMAR NATH

White - Original for Recipient
Pink - Duplicate for Transporter
Yellow - Triplicate for Supplier

DEALS IN : ALL KINDS OF CANVAS, TENTAGE, SAFETY ITEMS, IRON SCRAP & DISPOSAL

172/152, K.L. Krishna Nagar, Kydganj, Allahabad - 211003 email : naraindasamarnath@gmail.com
Ph.: 9415351785
9807121807

Invoice No. 057
invoice Date : 05/06/2022
State

Reverse Charge	P. M.	State Coad	09

Transportation Mode
Vehicle No.
Date of Supply 05/06/2022
Place of Supply Shop All d.

BANK DETAILS

Details of Receiver (Billed To)

Name : MODI MINERAL UDYOG 43/1
Address : S.P. Marg Civil Lines Prayagraj
GSTN : 09ADCPG8405A1Z2
State : U.P. State Coad 09

Details of Consignee (Shipped To)

Name :
Address :
GSTN
State State Coad

S. No.	Name of Product / Service	HSN Code	Qty.	Rate	Total	CGST Rate	CGST Amount	SGST Rate	SGST Amount	IGST Rate	IGST Amount	Others Charges	Amount Rs. P.
	Safety Helmet		10pc	60/-	600-00	9%	54-00	9%	54-00				708-00
	Safety Shoe		8pr	220/-	1760-00	6%	105.60	6%	105.60				1971-20
	Safety Jacket		15pc	55/-	825-00	2.5%	20.65	2.5%	20.65				866.30
									0.0	+50			50-
Total													3546-00

Total Invoice Amount in Words : Three Thousand five Hundred and fifty Six only

All Subject to Allahabad Jurisdiction only.

Goods once sold will not be taken back. E.&.O.E.

For : Narain Das Amar Nath

Authorised Signatory

ESTIMATE

Ph. : 9415351785
7860920412

Narain Das Amar Nath

Deals in : Canvas, Tentage, Blanket, Safety Items, Iron & Paper Scrape & All Kinds of Disposal Goods

172/152, K.L.Krishna Nagar, Kydganj, Allahabad

e-mail : naraindasamarnath@rediffmail.com

Date 18/12/19

Woollen Sacks 12 Nos @ 40/- = 480-00

12 Mosk @ 3/- = 36-00

5 Helmets @ 70/- = 350-00

866-00

Q.R = 850/-

ESTIMATE

Ph. : 9415351785
7860920412

Narain Das Amar Nath

Deals in : Canvas, Tentage, Blanket, Safety Items, Iron & Paper Scrape & All Kinds of Disposal Goods

172/152, K.L.Krishna Nagar, Kydganj, Allahabad
e-mail : naraindasamarnath@rediffmail.com

Date 31.12.2019

Safety Helmet
5 Pcs @ 65/- = 325-00

NEW SHEKHAR MEDICALS
284,JAWAHAR LAL NEHRU ROAD
TAGOR TOWN ALLAHABAD
Phone 7275414488,9454626627,8543850746
E-Mail anilkumarsingh1481@gmail.com

Patient Name : MODI MINERALS UDYOG
Patient Address : 43/1.S.P.MARG
Dr Name : SELF
Dr Reg No.

GST NO 09BDFPS6595F2ZW
Licence No ALD-2018/20/0006,ALD-2018/21/0006
D L Expiry Date : 09-01-2023

GST INVOICE

Invoice No. : 0014407 Date: 19/12/2019

SN.	PRODUCT NAME	PACK	HSN	BATCH	EXP.	QTY	MRP	SGST	CGST	AMOUNT
1	COTTON 30 GM	1*30GM	5601			2	30.00	6.00	6.00	60.00
2	DETTOL 60ML REGULAR	1*60ML	3004	D9020	9/22	1	25.00	6.00	6.00	25.00
3	BOROLINE CREAM	1X21GM	3004	344		1	38.00	6.00	6.00	38.00
4	CIPLADINE OINT	1*20GM	30049099	18A72	10/20	1	44.50	6.00	6.00	44.50
5	BETADINE OINT 15 GM	1*15 GM	3004	PH0099	6/21	1	130.00	6.00	6.00	130.00
6	PEPAR TAPE 1"	1X1	3004	1905025	4/22	1	25.00	6.00	6.00	25.00
7	DIGITAL THERMOMETER HOCKS	1X1	9025	1		1	63.00	9.00	9.00	63.00
8	BANDAGE 2'	1X1	3005			2	5.00	6.00	6.00	10.00
9	BANDAGE 6'	1X1	3005	001		2	10.00	6.00	6.00	20.00
10	CALPOL TAB	1*15	3004	EWW671	7/22	1:0	14.69	6.00	6.00	14.69
11	INTAGESIC-MR TAB	1*10TAB	3004	T1804188	9/21	1:0	78.50	6.00	6.00	78.50
12	BAND-AID FLEXI H/PLAST	1X1PC	3005			5	2.50	6.00	6.00	12.50
13	GLOVES DOMESTIC (L)	1*2PCS	4015			4	5.00	9.00	9.00	20.00

GST 409.09*6+6%=24.55SGST+24.55CGST,70.32*9+9%=6.34SGST+6.34CGST,

Terms & Conditions
*Goods once sold will not be returned.
*All disputes subject to Allahabad Jurisdiction only.
*Please consult your Dr before using these medicines.

For NEW SHEKHAR MEDICALS

Authorised Signatory

Remark :

Rs. Five Hundred Forty One Only

SUB TOTAL	541.19
SGST	30.89
CGST	30.89
Roundoff	0.19
GRAND TOTAL	541.00

Ph. : 2260904 "OUR AIM : SERVICE TO THE HUMANITY" 2016

CHARITY: ₹30/-
Valid for 1 month

HOSPITAL

S.No. 52

B.S. MEHTA EYE HOSPITAL
9, Clive Road, Civil Lines, Kanpur Road,
(Near Lal Girja Ghar), Allahabad

BRANCH: Sitapur Eye Hospital

Name Modi Minerals Udyog, allahabad

Sex ..... Age .....

Date	Diagnosis	
10.8.2017	Eye checkup Camp for Labours and staff members	15800/-

10/8

TIMINGS- Monday to Saturday (SUNDAY CLOSED)

	Morning	Evening
Summer (April - Sept.)	8:30AM to 1:00PM	4:30PM to 5:30PM
Vintor (Oct. - March)	9:00AM to 1:30PM	4:00PM to 5:00PM

OUR FACILITIES:-
1. Intra Ocular Lens Implantation.
2. Orthoptic Ex. for Eye Muscles.
3. Refraction with Dark Room Testing.
4. Private Rooms & Generators.

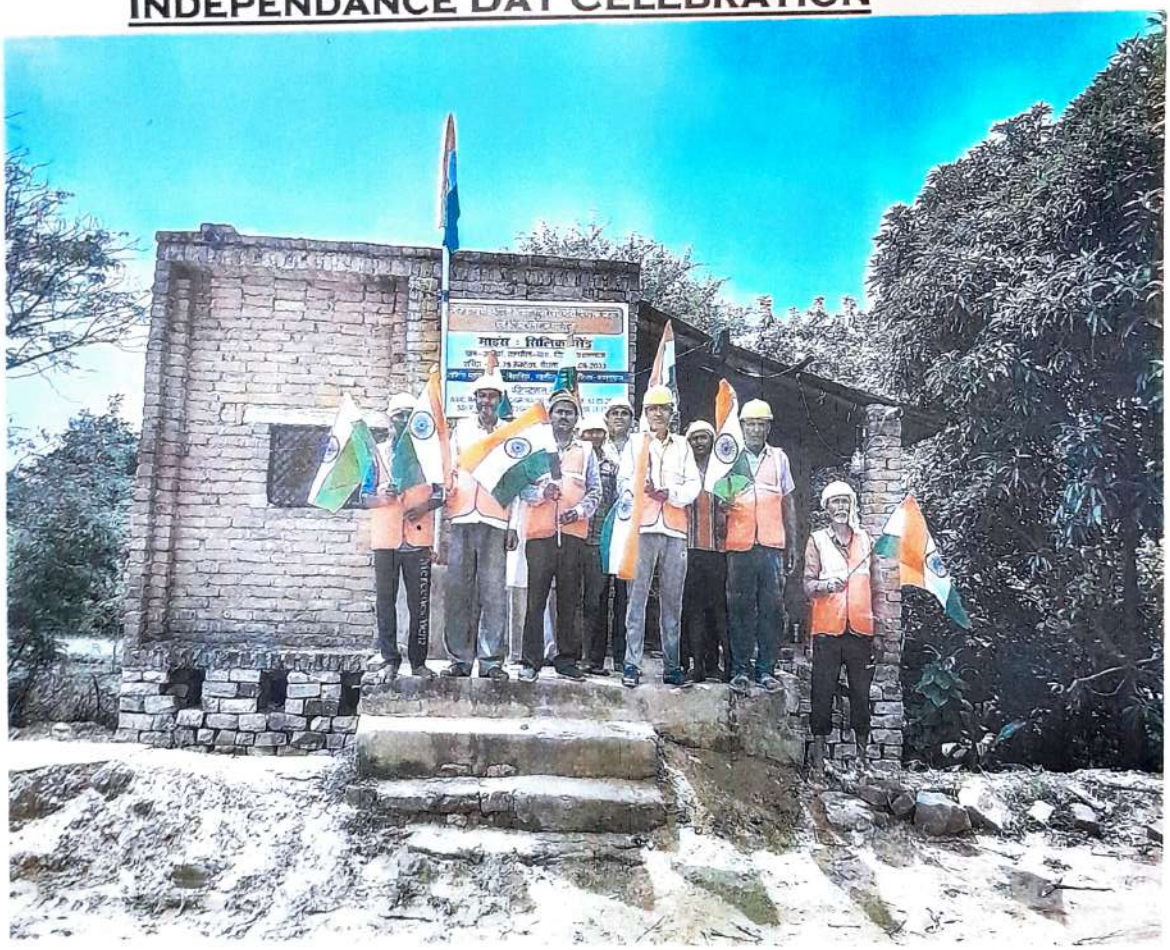
HEALTH CHECKUP - 1

HEALTH CHECKUP - 2

HEALTH CHECKUP - 3

BLANKET DISTRIBUTION

INDEPENDANCE DAY CELEBRATION



रसीद

दि० 15/07/19

राजकीय उद्यान कम्पनी बाग प्रयागराज

पक्षा :-

1- गुलाब देशी	10×10=00 50 पौ०	=100/00
2- आमलतास	2×10/00 50 पौ०	= 20/00
3- गोल्डमोहर	11×10/00 50 पौ०	= 110/00
4- मोनेस्टेरो	1×25/00 50 पौ०	= 25/00
5- फ्लोरोडेन्ड्रान	1×35/00 50 पौ०	= 35/00
6- फारिडरिमा	1×35/00 50 पौ०	= 35/00
7- फ्लोरीफाडूटम	1×20/00 50 पौ०	= 20/00
8- अशोक केवुला	3×20=00 50 पौ०	=60/00
9- यूफोर्बिया	3×20=00 50 पौ०	=60/00
10- फर्न	2×20=00 50 पौ०	=40/00
पाँच सौ पाँच रु० मात्र		505/00

15/07/19

प्रभारी

मो0 : 9161917012

बी0 के0 नर्सरी

सभी प्रकार के सजावटी पौधे, मौसमी फूल व फलों के थोक व फुटकर विक्रेता

महात्मा गांधी मार्ग, (सी0 ए0 वी0 इण्टर कालेज, के सामने), सिविल लाइन्स, इलाहाबाद

पत्रांक.....

दिनांक. 22/9/17

1) [illegible] — 40×40 = 16 ₹
2) [illegible] — 40×30 = 12 ₹
3) [illegible] — 40×30 = 12 ₹
4) [illegible] — 40×40 = 16 ₹

56 00/-

कश मेमो

मो0 : 9919510219

हरित नर्सरी

मेडिकल चौराहा, पार्क नं0 2, एम0 जी0 मार्ग, इलाहाबाद

नं0 4028 दिनांक : 7/12/12

नाम .....

पता .....

पौधो का नाम	मात्रा	दर	मूल्य रु0 पै0
3 पेड़-31	20	50	1000
3 बेल	30	40	1200
4 झाड़ी	10	70	200
		कुल योग	2400

प्रो0 हरिनाथ यादव (बच्चा) (इन्जीनियर)

हस्ताक्षर

कैश मेमो

मो0 : 9919510219

हरित नर्सरी

मेडिकल चौराहा, पार्क नं0 2, एम0 जी0 मार्ग, इलाहाबाद

नं0 4016

दिनांक : 24.11.2017

नाम .....

पता .....

पौधो का नाम	मात्रा	दर	मूल्य रु0 पै0
बाउ साधनीरा	1/2	70	35 00
उलान	1	40	40 00
उउ.ल	1	30	30 00
उलाधा	1	20	20 00
उलाधावली	2	25	50 00
उधाधान	2	20	40 00
[illegible]	2	20	20 00
[illegible]	1	20	20 00
		कुल योग	255 00

प्रो0 हरिनाथ यादव (बच्चा) (इन्जीनियर)

हस्ताक्षर

कैश मेमो मो0 : 9506854108

होम गार्डनिंग नर्सरी

यहाँ सभी प्रकार के फल फूल तथा शोभाकर पौधे मिलते हैं।

C.A.B. कालेज एम0 जी0 मार्ग, सिविल लाइन्स, इलाहाबाद

नं0 785 दिनांक 21.8.2017

नाम मे॰ मोदी मिनरल्स उद्योग

पता शंकरगढ़

सं0	पौधों के	मात्रा	दर	रकम रू0	पै0
1	सागवन	50	30	1500	=00
2	सागवन	80	25	2000	=00
3	बेल	30	40	1200	=00
4	यूकेलिप्टस	100	25	500	=00
5	पपीता	20	80	1600	=00
8	आम	50	70	3500	=00
			योग	12300	=00

हस्ताक्षर

मो0 : 9161917012

बी0 के0 नर्सरी

सभी प्रकार के सजावटी पौधे, मौसमी फूल व फलों के पौधे व फुटकर बिक्री

महात्मा गांधी मार्ग, (सी0 ए0 वी0 इण्टर कालेज, के सामने), सिविल लाइन्स, इलाहाबाद

पत्रांक.....

दिनांक. 15/7/2017

① असलताल — 15 × 50 = 750

② गोल्ड पोथ — 15 × 55 = 825

③ मौलश्री — 15 × 55 = 825

④ सितवन — 15 × 50 = 750

3150/-

Supply Bill

Sold to / क्रेता [illegible]

[illegible]

No Date 06.07.202[illegible]

Qty. संख्या	PARTICULARS विवरण	Rate दर	Amount रकम Rs.	P.
20	गुलमोहर	40	800/-	
20	कचनार	50	1000/-	
25	पीपल	40	1000/-	
17	चितवन	40	680/-	
		Total जोड़	3480/-	

Nishu

Thank you

- E.&O.E.
- Goods once sold will not be taken back

Signature

कैशमेमो

ग्रीन नेचर नर्सरी

राजापुर क्लाईव रोड, कब्रिस्तान के पास, प्रयागराज

क्रमांक

दिनांक 15/04/2022

नाम मोदी मिनरलस उद्योग

ता. जसरा शंकरगढ

पौधा का नाम	संख्या	दर	रुपया
विशेष प्रकार के पेड़	230	30 15/- प्रति पेड़	3450/-
थोक व फुटकर पौधों के विक्रेता		टोटल	3450/-

प्रो. एम. कुमार

हस्ताक्षर

Supply Bill

Sold to Modi Minerals Udyog

क्रेता Jamwa Silica Sand Mines

Bara, Allahabad

No. ...... Date 09.09.20

Qty. संख्या	PARTICULARS विवरण	Rate दर	Amount रकम Rs.	P.
10.	गुलमुहर	36	360/-	
12.	करंज	35	420/-	
30.	पाकड़	30	900/-	
50	पीपल	37	1850/-	
		Total जोड़	3530/-	

Nishu

Thank you

Signature

- E.&O.E.
- Goods once sold will not be taken back

कैशमेमो

ग्रीन नेचर नर्सरी

राजापुर क्लाईव रोड, कब्रिस्तान के पास, प्रयागराज

क्रमांक

नाम मोबी प्रिंसलेन उपाध्याय दिनांक 16/07/2020

ता. जेतवा उपाध्याय

पौधा का नाम	संख्या	दर	रुपया
(1) सागवान	100	150/- प्रति पौधे	15000/-
(2) आम	70	200/- प्रति पौधे	14000/-
		टोटल	2900

थोक व फुटकर पौधों के विक्रेता

प्रो. एम. कुमार

हस्ताक्षर

Supply Bill

Sold to क्रेता: श्री कि मिनरल्स उद्योग
पत्थरा डिलिवरी एंड माइन्स प्रा.लि.
डूंगा०

No. ......   Date 14.08.21

Qty. संख्या	PARTICULARS विवरण	Rate दर	Amount रकम Rs.	P.
25	नीम	35	875/-	
25	गुलमोहर	35	875/-	
25	पाकड़	35	875/-	
25	करंज	35	875/-	
19	गूलर	28	532/-	
1	पीपल	33	33/-	
		Total जोड़	4065	

Nishu

Thank you

Signature

- E.&O.E.
- Goods once sold will not be taken back

कशमम्म 446

ग्रीन नेचर नर्सरी

राजापुर क्लाईव रोड, कब्रिस्तान के पास, प्रयागराज

क्रमांक

नाम मोदी इंटरप्राइजेज

दिनांक 30/12/2021

ता. जनवा शंकरगढ़

पौधा का नाम	संख्या	दर	रुपया
(1) अमल तास	60	₹0.25/- प्रति पेड़	1500/-
(2) नीम			
(3) यूकेलिप्टस	45	₹0.15/- प्रति पेड़	675/-
	140	₹0.25/- प्रति पेड़	3500/-
		टोटल	5675/-

थोक व फुटकर पौधों के विक्रेता

प्रो. एम. कुमार

हस्ताक्षर